

STATEMENT-III

Statewise/Yearwise utilisation of funds for Afforestation/Tree Planting activities under Point No. 16 of 20-Point Programme during the 7th Five Year Plan

(Rs. in lakhs)

Sl. No.	State/UT's	1985-86	1986-87	1987-88	1988-89	1989-90	Total for 7th Five Year Plan
1	2	3	4	5	6	7	8
1	Andhra Pradesh	2004.59	3436.01	3172.03	3538.00	2174.00	14324.63
2	Arunachal Pradesh	329.48	386.56	396.77	451.75	314.85	1879.41
3	Assam	1303.07	1616.51	1628.54	2128.00	1354.96	8031.08
4	Bihar	7633.56	2363.12	3841.96	5298.00	2085.37	21222.01
5	Goa	100.68	110.35	112.20	118.00	139.15	580.38
6	Gujarat	2445.56	2997.31	2989.86	3168.00	4530.62	16131.35
7	Haryana	1337.58	1395.27	1343.43	1921.50	2347.41	8345.19
8	Himachal Pradesh	1561.97	1675.47	1952.48	2257.50	1619.05	9066.47
9	Jammu & Kashmir	706.33	851.68	960.76	1124.63	1140.77	4784.17
10	Karnataka	2536.31	2259.54	1713.95	2710.50	3938.32	13158.62
11	Kerala	928.82	1789.26	1703.55	2374.00	942.74	7738.37
12	Madhya Pradesh	2714.65	4650.82	4059.17	4672.00	2833.84	18930.48
13	Maharashtra	2539.31	2158.63	3401.37	4194.25	5008.24	17301.80
14	Manipur	199.38	226.07	307.41	403.50	393.32	1529.68
15	Meghalaya	518.32	413.83	623.59	756.00	532.32	2844.11
16	Mizoram	363.74	531.49	535.48	658.00	526.50	2615.21
17	Nagaland	337.64	387.13	492.86	518.00	228.36	1963.99
18	Orissa	1340.46	2051.12	2538.51	2667.25	2718.62	11315.96
19	Punjab	813.97	863.85	859.20	1035.25	1084.22	4656.49
20	Rajasthan	1536.80	3376.13	2847.84	3202.00	3770.90	14733.67
21	Sikkim	182.26	171.06	199.20	235.00	267.52	1055.04
22	Tamil Nadu	2557.92	2703.21	3167.20	3479.50	2329.61	14237.44
23	Tripura	355.36	369.73	424.34	462.75	550.71	2162.89
24	Uttar Pradesh	3817.86	5582.39	6023.12	7589.75	7804.37	30817.49
25	West Bengal	1464.12	2796.26	2025.56	3292.88	1468.44	11047.26
26	A & N Islands	104.20	127.54	153.36	259.50	112.95	757.55
27	Chandigarh	26.85	21.25	23.55	23.50	14.00	109.15
28	D & N Haveli	54.06	52.09	97.97	111.25	96.76	412.13
29	Delhi	43.78	100.35	88.10	45.00	275.99	553.22
30	Daman & Diu	0.00	0.00	12.48	85.50	14.53	112.51
31	Lakshadweep	3.28	7.98	6.56	7.25	10.50	35.57
32	Pondicherry	22.18	36.82	43.63	48.00	58.60	209.23
	Total	39884.09	45508.88	47746.03	58836.01	50687.54	242662.55

Pathological Tests in CGHS Dispensaries

3328. SHRI MADAN LAL KHURANA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether pathological tests in the CGHS run clinics and dispensaries have been discontinued from February 1991 onwards;

(b) if so, the reasons therefor;

(c) whether the CGHS beneficiaries has been put to inconvenience and difficulties as a result thereof; and

(d) if so, the steps the Government propose to take to continue pathological tests in CGHS dispensaries?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA): (a) and (b) Pathology laboratories in Central Government Health Scheme have been functioning and have been conducting all tests for which facilities are available. However Blood Sugar and Serum Cholesterol tests were not conducted from 4th February, 1991 to 18th February, 1991 and 26th February, 1991 to 3rd April, 1991 at Central Government Health Scheme Polyclinic Kasturba Nagar-I. Blood Sugar test was not conducted for about a week at Maternity and Gynae. Hospital, Rama Krishna Puram, Dr. Zakir Hussain Road, Chitra Gupta Road laboratories in April, 1991 due to non-availability of Chemicals/Reagents. However, these tests are being done in all the dispensaries now.

(c) and (d) As stated above the aforesaid Pathological tests have since been started again.

Improvement of Services in Hospitals and CGHS Dispensaries

3329. SHRI MADAN LAL KHURANA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government propose to improve the medical services in Central Government Hospitals and CGHS Dispensaries in Delhi, and

(b) if so, the details of the steps taken to improve the services?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA): (a) and (b) Within the available resource allocations, every possible efforts is made, as a continuing process, to improve the services in Hospitals. There has been a considerable improvement in the services provided to the patients in the hospitals in the last few years. Latest life saving equipments have been procured and emergency services are available round the clock. All the services are free. Life saving and essential medicines are also given free to the indoor patients in the wards and the casualty department. So far as the CGHS beneficiaries are concerned, considering the difficulties faced by them in Delhi, CGHS authorities have appointed local chemists in various localities in place of Super Bazar. Appointment of these Chemists have helped in improving the supply of medicines to the CGHS

beneficiaries. For CGHS beneficiaries, routine X-ray facilities have also been made available in Central Secretariat Health Check-up Centre.

Unauthorised Construction on Public Land

3330. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether area officer of civic body is responsible to check the unauthorised construction and encroachments on public land; and

(b) if so, the reasons for the large scale unauthorised construction and encroachments having taken place in Delhi and the action against the persons responsible ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) Unauthorised construction/encroachment is a continuing problem. As and when such cases are detected by the civic bodies, appropriate legal action, including lodging of F.I.R. and sealing of such properties, etc. as per the provisions of Law is taken with a view to remove encroachments/unauthorised constructions. It has not been possible to take demolition or penal action in every case due to various constraints such as stay orders from courts, public resistance and non-availability of police. The Municipal Corporation of Delhi has reported the following action taken by it.

1. Number of cases in which demolition action has been taken—12862

2. F.I.Rs. lodged during 1-4-1986 to 31-7-1991—1919

3. Properties sealed during 1-6-1986 to 31-7-1991—990

Departmental action is taken against the erring staff if any instance of negligence or dereliction of duty is found.

Facilities in Nursing Homes, Clinics and Private Hospitals in Delhi

3331. SHRI MADAN LAL KHURANA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether several private hospitals and clinics in the country had imported duty free expensive medical equipment with an assurance to provide free treatment to poor patients to which they never provide;

(b) if so, the steps taken by the Government to ensure availability of requisite facilities to the poor patients free of cost from such hospitals and clinics;

(c) if so, whether there is any proposal to link all these private hospitals and clinics with the Government hospitals which could refer the patients to these hospitals for examination and treatment; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SIDDHARTHA): (a) to (d) Director General of Health Services issues Customs Duty Exemption Certificates to private hospitals and clinics to import of medical equipments in terms

of Ministry of Finance Notification No. 64/88-Cus., dated 1-3-1988, strictly on the basis of recommendations of the concerned State Government(s). Inter-alia, the State Government certifies that the hospitals/clinics would provide 40% free treatment to the O.P.D. patients and reserve 10% of beds for the patients having an income of less than Rs. 500 per month. Recognising that the monitoring of the fulfilment of the conditions of the duty free import was inadequate, steps are being taken to link the private hospitals/clinics which have received Customs Duty Exemption to nearby Government hospitals to enable the latter to refer poor patients for free diagnostic services to such hospitals/clinics.

Eviction Cases Under Litigation

3332. SHRI V. N. SHARMA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether some of eviction cases of Government accommodation in Delhi are under litigation;

(b) if so, the details thereof;

(c) since when these cases are under litigation;

(d) the reasons for delay in getting the decision of the Court for eviction of unauthorised occupation; and

(e) the time by which the decision of the Court in such cases is likely to be obtained ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) and (c) The information is being collected and will be placed on the Table of the Sabha.

(d) and (e) As regards the delay in disposal and time-frame work regarding disposal of the court cases, it may be submitted that delay in disposal of cases by the law courts is mainly due to heavy arrears of cases pending before them. Each and every case is given priority by the Court keeping in view the facts and circumstances of the case. No specific time-frame work for decision of various law courts could reasonably be calculated as we are a party before the court and the presiding Judge cannot possibly be influenced in this regard.

Drinking Water in the Walled City

3333. SHRI TARA CHAND KHANDELWAL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the residents of walled city area in Delhi are getting contaminated water for drinking purposes since the past few months ;

(b) if so, the facts and details thereof ;

(c) whether the Government propose to take any steps to provide safe drinking water to them ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b) Walled city is a congested area having narrow lanes where water main, sewer and storm water drains run side by side

very close to each other. The distribution system is very old and in some cases, the service pipes are corroded and leaking in spite of regular maintenance. Sometimes, complaints of contaminated supply are received as the supply is intermittent.

(c) and (d) The Delhi Water Supply and Sewage Disposal Undertaking has reported that the quality of water is checked at every stage from the raw water stage to storage in service reservoirs and at the distribution stage. Testing kits have been provided to Junior Engineers working in zones to maintain the quality of water at consumers' end. Complaints of contaminated water supply in the Walled City are attended to immediately.

Promotion of Pollution Treatment Facilities

3334. SHRI TARA CHAND KHANDELWAL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Federation of Indian Chambers of Commerce and Industry has urged the Government to promote pollution treatment facility as an industry to reduce the capital cost and ensure proper pollution disposals ;

(b) if so, the reaction of the Union Government thereto ;

(c) whether the Government propose to set up a green buffer zone around the hazardous industries to bring down the toxicity of the effluents ; and

(d) if so, the steps the Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) and (b) Federation of Indian Chambers of Commerce and Industry has suggested to Government that there is need to provide financial and physical incentives to give an impetus to pollution control and prevention programmes of industries. Financial incentives are provided for installing pollution control devices. Special efforts have been made in providing funds to industries to augment their pollution control systems in order to conform to the prescribed standards.

(c) and (d) In according environmental clearance to projects, it is stipulated that a greenbelt should be created around the plants in question. While designing the greenbelt the project authorities have been asked to design it on a scientific basis taking into account the pollution attenuation required.

Concern for Working Children

3335. SHRI C.P. MUDALA GIRIYAPPA : Will the Minister of WELFARE be pleased to state :

(a) whether the Government are aware of an organisation called 'Concern for Working Children' (CWC) in Bangalore ;

(b) whether this organisation has started some projects for the betterment of children ;

(c) if so, the details of the project ;

(d) whether the Government propose to provide financial assistance to such organisations ; and

(e) if so, the details thereof ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) and (c) The organisation is running Centres for street children and working children in different parts of Bangalore as well as Basrur, South Karnataka. Children who come to those Centres have access to education and vocational training.

(d) and (e) Yes. If suitable proposal is received, it would be considered on merit.

[Translation]

Deaths due to Gastro-Enteritis in Shahdara, Delhi

3336. SHRI KALKA DASS : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of persons who died of gastro-enteritis in Shahdara (Delhi) during the last three years;

(b) whether any enquiry was conducted in this regard, if so, the details thereof;

(c) whether there has been any lapse on the part of Municipal Corporation of Delhi in this regard; and

(d) if so, the details thereof and the action taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA) : (a) to (d) The information is being collected and will be laid on the table of the House.

Literacy Amongst SC/ST

3337. SHRI KALKA DAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the percentage of literate and illiterate men and women amongst the SC/ST population separately;

(b) the special steps being taken by the Government to increase the percentage of their literacy;

(c) whether Government are providing special incentives to encourage education amongst them; and

(d) the details thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) Percentage of literate and illiterate men and women amongst Scheduled Castes/ Scheduled Tribes is not available as per the provisional figures of the 1991 census which have been released so far. However, as per the census data of 1981, the literacy rates amongst them (for all age groups) were as under :

SC/ST	Persons	Male	Female
Scheduled Caste	21.38	31.12	10.93
Scheduled Tribes	16.35	24.52	8.04

(b) Universalisation of elementary education for School drop-outs and schools of children up to the 14 years of age, a programme of non-formal education for School dropouts and working children in 10 educationally

backward States and the National Literacy Mission which aims at imparting functional literacy to 80 millions adult illiterates in the 15—35 age-group by 1995 form an integral part

of a larger programme for eradication of illiteracy in the country.

(c) and (d) In all the literacy programmes high priority is being accorded to increase coverage of the persons belonging to Scheduled Castes/Scheduled Tribes.

A number of incentive schemes like pre-matric scholarship for the children of those engaged in unclean occupations, post-matric scholarship, book banks, grant-in-aid to State Governments for construction of hostels, Ashram Schools, overseas scholarships etc. are implemented.

Some of the steps taken to encourage larger enrolment and reduction in drop-out rates in the elementary education include abolition of tuition fees in Government schools atleast upto upper-primary level, provision of support services for early childhood care through schemes such as integrated child development services; creches to enable girls to go to school, provision of incentives such as free text books; uniforms, attendance scholarships and mid-day meals; and provision of teaching aids/learning materials i.e. maps/charts for work experience.

Under the National Literacy Mission, steps have been taken to cover a larger number of persons belonging to SC/ST by way of opening up of a large number of centres in SC bastis/ST hamlets, appointment of large number of instructors/Preraks and relaxation in the educational qualification of candidates belonging to SC/ST in the matter of appointment of instructors and Preraks.

**Shops to SCs/STs in Palika Bazar,
New Delhi**

3338. SHRI KALKA DAS : Will

the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether shops had been allotted to Scheduled Castes and Scheduled Tribes under reservation quota in the Palika Bazar, Cannought Place, New Delhi ;

(b) if so, the details thereof along-with the shop numbers ;

(c) the number of allottees who have been running the shops and those who have sold the shops ;

(d) whether they have been allowed to rent out their shops to others on 'Pagri'; and

(e) if so, the conditions for making such allotments ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) Shop numbers 9, 18, 59, 67, 76, 94, 95, 102, 139, 155, 160, 167, 174, 176, 181, 183, 192, 198, 202, 208, 226, 240, 247, 259, 260, 283, M-6 and M-13. (Total 28 shops).

(c) No. of shops run by original allottees—11 numbers.

No. of shops sublet to others—17 numbers.

(d) and (e) As per terms and conditions of licence deed no licensee is allowed without permission to part with possession of the shop in favour of other individual either on 'Pagri' or any other consideration. However, the New Delhi Municipal Committee have reported that they have adopted a policy to regularise the cases of dissolution of partnership deeds/sublettings in favour of actual occupants.

[English]

Integrated Wastelands Development Project Scheme

3339. SHRI SARAT CHANDRA PATTANAYAK : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the number of districts of Orissa identified under the Integrated Wasteland Development Projects Scheme ;

(b) whether Bolangir District of Orissa has been included in the identified areas;

(c) if so, whether the Government propose to initiate the Integrated Wasteland Development Project Scheme during 1991-92 ;

(d) if so, the details thereof ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) to (e) Integrated Wastelands Development Projects Scheme was initiated for implementation from the year 1989-90 and is continuing. During the last two years projects under the scheme have been taken up in Sundergarh and Kalahandi districts of Orissa. For Bolangir district no project has been received from the State Government.

[Translation]

Foreign Scholarships to the Candidates of SCs/STs

3340. SHRI RAM NARAIN BERWA : Will the Minister of WELFARE be pleased to state :

(a) the number of students belonging to Scheduled Castes/Scheduled Tribes who are getting foreign scholarships at national level ;

(b) whether the amount of scholarship is so meagre that it is difficult to meet all the expenses of education ; and

(c) if so, whether Government propose to increase the amount of this scholarship ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) 25 students belonging to Scheduled Caste, Scheduled Tribe, etc. are selected under the National Overseas Scholarship Scheme for higher studies abroad each year.

(b) The rates of scholarship paid to the students under the scheme are as follows :—

(i) Maintenance Allowance @ US \$ 6000 per annum for post-graduate and Ph. D. and US \$ 7000 per annum for post-doctoral research.

(ii) In addition, an allowance upto US \$ 350 per annum is paid to meet the actual cost of books, essential apparatus and study tour.

(c) There is no proposal to increase the amount of the scholarship.

District Tuberculosis Centres

3341. SHRI RAM NARAIN BERWA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of district tuberculosis centres working in the country at present and the number of beds

available for the treatment of tuberculosis patients ;

(b) the number of people suffering from tuberculosis according to the survey conducted so far in each State ;

(c) whether the number of Tuberculosis patients are increasing due to non-availability of proper treatment ;

(d) whether the prices of medicines required for the treatment of this disease have increased considerably as a result of which it has become difficult for the poor to take the treatment ;

(e) whether Union Government propose to provide financial assistance to State Governments keeping in view the spreading of this infectious disease; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SIDDHARTHA) : (a) 378 District Tuberculosis Centres have been established so far and about 47,000 T. B. beds are available in the country.

(b) Tuberculosis is not a notifiable disease. As such, precise and reliable data regarding actual number of persons suffering from tuberculosis, State-wise are not available. However, on the basis of the findings of a national sample survey conducted by Indian Council of Medical Research in 1955—58 and subsequent limited surveys conducted in different parts of the country, it is estimated that nearly 1.5% of the total population is suffering from radiologically active T. B.

disease of the lung, of which nearly 1/4th i.e. 0.4% are sputum positive or infectious.

(c) There is no evidence to suggest that the number of tuberculosis patients is increasing.

(d) The main emphasis under the National T. B. Control Programme is on detection of as large a number of T. B. patients as possible and treating them effectively. Anti-TB drugs are supplied to all District T. B. Centres/ Peripheral Health Institutions and T. B. Clinics as per their requirement for free treatment of all diagnosed T. B. patients irrespective of cost of these drugs.

(e) and (f) As per the existing pattern of assistance of the Programme, essential anti-TB drugs, materials/ equipments are supplied to the States/ UTs. There is no provision for cash assistance under the National T. B. Control Programme.

System of Carrying Night Soil

3342. SHRI RAM NARAIN BERWA : Will the Minister of WELFARE be pleased to state :

(a) whether the system of carrying night soil on head is still prevalent in the country ;

(b) whether the Government propose to abolish this system through a phased programme ; and

(c) if so, the details thereof ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) Yes Sir. It is proposed to abolish manual handling of night soil and rehabilitate the liberated scavengers within a period of five Years.

(c) Centrally Sponsored Scheme for liberation of Scavengers is being implemented with the twin objective of (a) converting the existing household/community dry latrines into water borne latrines in selected medium and small towns and (b) rehabilitation of scavengers in the alternative dignified employment/occupations.

Increase in Allocation to Encourage Literacy

3343. SHRI RAM NARAIN BERWA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to enhance the percentage of amount to be spent on education to encourage the literacy programme ; and

(b) if so, the details thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) and (b) Universalisation of elementary education, including non-formal education and the National Literacy Mission which aims at imparting functional literacy to 80 million adult illiterates in the 15—35 age group form an integral part of a larger programme for eradication of illiteracy in the country. Within the overall size of resources, the allocation for adult education and elementary education has continuously increased, particularly after the adoption of the National

Policy on Education, 1986 and Launching of the National Literacy Mission in May, 88. As against the Annual Plan allocation of Rs. 151.12 crores for adult education and Rs. 843.15 crores for elementary education during 1990-91 for the central and the state sectors taken together, the proposed/outlay for adult education and elementary education for 1991-92 is of the order of Rs. 178.75 crores and Rs. 1036.43 crores, respectively.:

[English]

Free and Compulsory Education to Children

3344. SHRI BRAJA KISHORE TRIPATHY :

SHRI VIJAY NAVAL PATIL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the total expenditure incurred by Union and State Governments during Seventh Five Year Plan to implement the 'Operation Blackboard' programme in the country;

(b) whether drop out rate in primary schools is very high in the country and the reasons therefor;

(c) the details of drop out rate for the last three years, State-wise ; and

(d) the steps Government propose to take to check drop out rate ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) An

amount of Rs. 372.98 crores was released by Centre to the States/UTs and Rs. 581 crores was mobilised by States under the scheme of 'Operation Blackboard' during VII Five Year Plan.

(b) and (c) As per the latest data available pertaining to the year 1987-88, dropout rate at primary stage was 46.97%. A statement indicating the Statewise details for the three preceding years is attached. Some of the reasons for children dropping out of school are :—

- (i) Children are required to work to supplement the family income or otherwise assist their parents ;
 - (ii) Girls have to attend to household chores including fetching water and looking after the siblings ;
 - (iii) Schools have inadequate facilities and insufficient instructional material ; and
 - (iv) Reluctance of parents to send girls to school.
- (d) Some of the main steps being

taken are :—

- (i) Improvement of facilities in primary schools under the scheme of Operation Blackboard ;
- (ii) Provision of programmes of part-time Non-Formal Education for school dropouts, girls, working children who cannot attend whole day schools and children in habitations without school ;
- (iii) Establishment of District Institute of Education and Training for improving teacher effectiveness ;
- (iv) The provision of primary schools within 1 km. walking distance from all habitations with a population of 300. In the case of SC/ST habitations, the norm is relaxed to include habitations with population of 200 ; and
- (v) Provision of incentives to socio-economically backward children for free uniform, free text-books, attendance scholarship for girls, mid-day meals etc.

STATEMENT

Drop-out rate at Primary Stage

Sl. No.	Name of State/UT	1985-86	1986-87	1987-88
1	Andhra Pradesh	55.18	59.60	55.03
2	Assam	61.71	64.16	55.01
3	Bihar	64.50	65.42	65.63
4	Gujarat	41.73	44.49	41.92
5	Haryana	28.28	29.26	27.32
6	Himachal Pradesh	31.56	31.56	28.63
7	Jammu & Kashmir	40.93	39.16	33.44
8	Karnataka	57.66	55.98	50.16

STATEMENT—contd.

S'l. No.	Name of State/UT	1985-86	1986-87	1987-88
9	Kerala	3.86	0.41	4.39
10	Madhya Pradesh	39.55	42.40	41.04
11	Maharashtra	44.61	42.12	39.82
12	Manipur	72.24	72.86	71.67
13	Meghalaya	32.65	66.99	32.35
14	Nagaland	21.65	24.31	35.45
15	Orissa	49.77	51.34	38.97
16	Punjab	50.56	39.38	37.27
17	Rajasthan	49.02	51.08	52.25
18	Sikkim	60.53	62.61	59.86
19	Tamil Nadu	22.48	22.28	21.78
20	Tripura	62.38	62.46	58.65
21	Uttar Pradesh	43.68	45.82	47.65
22	West Bengal	60.25	62.72	63.81
23	A & N Islands	23.84	25.65	20.54
24	Arunachal Pradesh	65.45	64.46	58.63
25	Chandigarh	12.69	5.32	4.78
26	D & N Haveli	45.08	42.81	36.14
27	Delhi	20.02	14.26	19.76
28	Goa, Daman & Diu	8.67	11.13	5.33
29	Mizoram	11.14	40.54	37.98
30	Lakshadweep	1.82	20.16	4.02
31	Pondicherry	14.31	9.90	5.59
	Total	47.61	48.60	46.97

[Translation]

Pitamber-Patra National Environment Scholarship

3345. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government had introduced Pitamber-Patra National Environment Scholarship in 1978 for promotion of and specialisation in research in any branch of environmental science; and

(b) if so, the names of the talented personalities on whom this award has

been conferred, the important research conducted and development work done by them?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) The Government has instituted the Pitamber Pant National Environment Fellowship Award in 1978 to encourage and recognise excellence in research in environmental sciences.

(b) The information is given in the attached Statement.

STATEMENT

Name of the Awardee	Subject Area of Research
Dr. A.K. Ganguly	Nuclear technique and predictive modelling investigations on the movement of aquatic and crustal material of earth's surface, and also collection of basic data and fundamental aspects of Environmental Sciences.
Prof. Madhav Gadgil	Interaction of nature and man on the great hill range of the Western Ghats.
Dr. S.K. Jain	A manual of identification and Phytogeography of the family Poaceae in India.
Dr. K. Krishnamurthy	The Role of Mangroves in the Coastal Environmental Preservation and Protection.
Prof. K.S. Valdiya	Environmental Geology : Focus on India.
Dr. C.R. Krishna Murti	Ecotoxicological Problems in the Indian context.
Dr. J.S. Singh	Examination of Structure and Function of Himalayan Forests.
Prof. P.S. Ramakrishnan	Problems of shifting Cultivation.
Prof. G. Padmanabhan	Classification of Environmental Chemicals in relation to their toxic potential and inducibility of specific species of Cytochrome P-450.
Prof. S.C. Pandeya	Development and Management of Grazing Lands in Arid to Marginal Semi-Arid areas of Western India and its Ecological prospectives.
Prof. V.M. Meher-Homji	Ecological aspects in developing a conservation strategy in India.
Prof. K.N. Mehrotra	Environmental impact of Pesticides in India.

Soil Erosion in Rajasthan

3346. **SHRI GIRDHARI LAL BHARGAVA** : Will the Minister of **ENVIRONMENT AND FORESTS** be pleased to state :

(a) whether there has been very rapid soil erosion in the barren land because of large scale deforestation in Aravali hill ranges in Rajasthan ;

(b) if so, whether this has resulted in the raising of the levels of river valleys, dams, ponds etc; and

(c) the action being taken by Rajasthan Government to check the decreasing water storage capacity and the increasing soil deposit in dams and ponds ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) to (c) The information is being collected from the State Government and will be laid on the Table of the House.

Deforestation in Hilly Areas

3347. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether environmental condition is adversely affected due to deforestation of the hilly areas of the country, particularly Himalayas, Aravali, Vindychal, Satpura mountain ranges and Western and Eastern Ghats ;

(b) whether due to deforestation several hills have become denuded ;

(c) whether soil erosion in the denuded hilly areas have increasing rapidly ; and

(d) if so, the steps being taken to check this soil erosion ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) and (b) Yes, Sir.

(c) and (d) No study has been conducted in this regard. However, various schemes and programmes mentioned below are being implemented which are intended inter-alia to check soil erosion :—

(i) State Governments' schemes for afforestation and soil and moisture conservation.

(ii) Schemes of the Central Government like the River Valley Projects (RVPs), Flood Prone Rivers Programme (FPRP), Desert Develop-Programme (DDP), Drought Prone Area

Programme (DPAP), Integrated Wastelands Development Programme (IWDP), National Watershed Development Programme for Rainfed Areas (NWDPA), Eco-task Force etc.

(iii) Provision of financial assistance to non-governmental organisations (NGOs) to take-up afforestation and wastelands development activities.

(iv) Guidelines have been issued to States/U.T. Governments to consider banning green felling on mountains/hills above 1000 metres.

[English]

Allotment of Flats in Inderlok

3348. DR. LAL BAHADUR RAWAL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether during November, 1990, Slum Wing of DDA has invited applications from registered persons of 1985 scheme for allotment of flats on cash-down basis constructed in Inderlok area ;

(b) if so, the details of the total number of applications received ;

(c) the floor-wise cost of these flats;

(d) whether any date for holding the draw has since been decided for allotment of these flats ;

(e) if so, the details thereof along-with the name of the members of jury chosen for the draw and if not, the reasons therefor; and

(f) the formalities the successful allottee would have to complete to take the possession of these flats ?

THE MINISTER OF STATE IN
THE MINISTRY OF URBAN DE-

VELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) 1537, out of which 1502, as per details given below, were found in order :—

Category of registrants	Number of applications found in order
General Category	1196
Scheduled Castes	277
Handicapped	4
Widow	21
Ex-Servicemen	4

(c) Floor-wise cost of the flats constructed in two phases is as under :—

Floor	Phase I	Phase II
	Rs.	Rs.
Ground Floor	1,08,700	1,10,300
First Floor/Second Floor	1,47,600	1,49,200
Third Floor	1,28,200	1,29,800

(d) and (e) The draw was held on 30-1-1991. The following were the Members of jury for the draw :—

1. Smt. Nutan Guha Biswas, Additional District Magistrate.
2. Shri R. K. Verma, an officer from New Delhi Municipal Committee.
3. Shri K. K. Sharma, Joint Secretary (Home), Delhi Admn.

(f) The successful allottees are required to deposit :—

- (i) Cost of the flat as demanded in the Allotment-cum-Demand letter and produce the bank challan.

(ii) An undertaking on non-judicial paper in the prescribed form.

(iii) An affidavit to the effect that the allottee or dependent family members are not having any other house/plot in the Union Territory of Delhi.

(iv) A photostat copy of the Ration Card.

(v) Photograph and specimen signature duly attested.

(vi) Registration slips and deposit slips.

[Translation]

Pollution in Rivers

3349. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there is a serious problem of river water pollution in the country;

(b) if so, the method being adopted to assess the river water pollution; and

(c) the steps proposed to be taken by Government to check the problem of river water pollution in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Based on river water quality monitoring data, the Central Pollution Control Board has identified some polluted river stretches.

(b) The critical parameters for river water pollution are Dissolved Oxygen concentration (DO), Coliforme and Biological Oxygen Demand (BOD).

(c) Steps taken for control of pollution of river include:

(i) Effluent standards have been prescribed under the Environment (Protection) Act, 1986;

(ii) A network of ambient water quality monitoring stations have been set up;

(iii) Environmental guidelines have been evolved for siting and operation of industries;

(iv) Industries have been asked to comply with consent requirements of the State Pollution Control Boards to keep the discharge of effluents and emissions within the stipulated limits;

(v) Prosecutions have been launched against some of the industries causing river pollution;

(vi) Fiscal incentives are provided for installation of pollution control equipment;

(vii) A scheme has been initiated to give assistance to clusters of small scale industrial units for setting up common effluent treatment plants;

(viii) A time-bound action plan for control of pollution in highly polluting 17 categories of industries has been prepared in consultation with State Governments and a Notification has been issued under which polluting units of these categories are required to meet the standards by December 31, 1991.

New Afforestation Policy

3350. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government have formulated a new afforestation policy;

(b) whether the said policy aims at plantation in the hill areas of Himachal Pradesh and Uttar Pradesh and to impose ban on felling of trees;

(c) if so, the details thereof; and

(d) by what time this new policy is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (d) The National Forest Policy, adopted in 1988, provides for massive need-based and time bound programmes of afforestation and tree planting, with particular emphasis on fuelwood and fodder development, on all degraded and denuded forest and non-forest lands, including the hill areas as in Himachal Pradesh and Uttar Pradesh. It also provides that production forestry programmes, while aiming at enhancing the forest cover in the country and meeting national needs, should not entail clear felling of adequately stocked natural forests.

[English]

Transfer of Physical Education and Yoga Teachers of K. Vs.

3351. **DR. LAXMINARAYAN PANDEYA:**

SHRI PHOOL CHAND VERMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether annual request for transfer of Physical Education and Yoga teachers of Kendriya Vidyalayas have not been given effect to during the preceding two academic sessions while the request for transfer of other categories of teachers have been/are being ordered; and

(b) if so, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) The Yoga Teachers were initially appointed on ad-hoc basis when yoga teaching was started experimentally. It was subsequently decided to integrate Physical Education and Yoga in Kendriya Vidyalayas and to regularise Yoga Teachers after they acquire the qualifications of Physical Education Teachers. In the meantime, routine request transfers are not being permitted.

Demand to Enhance Sum for Group Insurance Scheme in Kendriya Vidyalaya Sangathan

3352. **DR. LAXMINARAYAN PANDEYA:**

SHRI PHOOL CHAND VERMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether All India Kendriya Vidyalaya Teachers Association has been demanding enhancement of sum assured for on the lines of Central Government Employees Insurance Scheme; and

(b) if so, the details thereof and the reaction of Union Government thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Yes, Sir. The All India Kendriya Vidyalaya Teachers Association is demanding rationalisation of the

Group Insurance Scheme. The position is being reviewed by the Kendriya Vidyalaya Sangathan.

[Translation]

Complaints Against Samagra Seva Sangh

3353. DR. LAXMINARAYAN PANDEYA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether grant has been provided to an institution named Samagra Seva Sangh, Garoth in Madhya Pradesh for literacy drive ;

(b) if so, the amount provided therefor during 1989-90 and 1990-91 year-wise ;

(c) whether government have received some complaints about this institution ; and

(d) if so, the actions taken thereon ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) Yes, Sir.

(b) Under the Scheme of Assistance to Voluntary Agencies working in Adult Education, no grant was provided to Mandsaur Zilla Samagra Seva Sangh, Survodaya Sadhana Kendra, Gram Phoolkheda, PO Pavri Garoth, District Mandsaur (M.P.) during 1989-90. During 1990-91, Ministry has sanctioned a grant of Rs. 35.62 lakhs to this agency under Total Literacy Campaign Programme for making Garoth Block fully literate. First instalment of Rs. 16.50 lakhs has been released on 22-4-1991.

(c) Yes, Sir.

(d) A copy of the complaint has been sent to the Government of Madhya Pradesh for making an inquiry in the matter and report has been called for which is awaited.

[English]

Surplus Teachers of Kendriya Vidyalayas

3354. DR. LAXMINARAYAN PANDEYA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether about 450 teachers of different categories in Kendriya Vidyalayas have recently been rendered surplus ;

(b) if so, the details thereof, Vidyalaya and categories-wise; and

(c) steps the Government propose to take to absorb them ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) to (c) : On account of increase/decrease in sections, upgradation of Kendriya Vidyalayas, opening of new Vidyalayas etc., there is a continuous process where by, in individual Vidyalayas some teachers are rendered surplus and vacancies in others are created. Considering the Kendriya Vidyalaya Sangathan as a whole, there is an overall deficit rather than surplus of teachers. Where the individual teachers become surplus in their particular Vidyalayas, they are adjusted against other vacancies in the same or the related disciplines. The services of regular teachers are not terminated merely because of being surplus in a particular school/section.

[*Translation*]**Functioning of Kendriya Vidyalayas**

3355. SHRI RAJVEER SINGH :

SHRI SANTOSH KUMAR
GANGWAR :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Kendriya Vidyalayas functioning State-wise and Union Territory-wise alongwith the names of the districts where these Vidyalayas are functioning ;

(b) whether the Government propose to open more Kendriya Vidyalayas in various states during the cur-

rent year and if so, the location thereof ; and

(c) by when the said Vidyalayas are likely to be opened ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) There is no system of allocating Vidyalayas on a district-wise basis. 740 Kendriya Vidyalayas are functioning in different States and Union Territories as per Statement attached.

(b) and (c) There is no decision now to open new Kendriya Vidyalayas in 1991-92. The opening of more Kendriya Vidyalayas depends upon the availability of funds, sponsorship of suitable proposals by user agencies and administrative considerations.

STATEMENT

State-wise distribution of Kendriya Vidyalayas as on 31-8-91

S. No.	Name of States/UTs	No. of Kendriya Vidyalayas
1	Andhra Pradesh	39
2	Assam	43
3	Bihar	52
4	Gujarat	34
5	Haryana	20
6	Himachal Pradesh	13
7	Jammu & Kashmir	25
8	Karnataka	24
9	Kerala	21
10	Madhya Pradesh	70
11	Maharashtra	49
12	Manipur	05
13	Meghalaya	07

STATEMENT—contd.

Sl. No.	Name of States/UTs	No. of Kendriya Vidyalayas
14	Nagaland	04
15	Orissa	22
16	Punjab	36
17	Rajasthan	42
18	Sikkim	01
19	Tamil Nadu	26
20	Tripura	04
21	Uttar Pradesh	106
22	West Bengal	45
23	A & N Island Portblair	02
24	Arunachal Pradesh	06
25	Chandigarh	06
26	Delhi	30
27	Goa, Diu Daman	05
28	Pondicherry	02
29	Mizoram	01
Total		740

Illiterate Persons in the Country

3356. SHRI RAJVEER SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a survey to identify the number of illiterate persons in the country has been completed; and

(b) if so, the State-wise details thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) and (b) The literacy data in the country is

collected through the decennial census operations. A statement showing State-wise the number of illiterate persons in the country (all age groups) according to the revised provisional figures of the 1991 census, is attached. The number of illiterate persons indicated in the statement is inclusive of persons in the age-group 0—6 who cannot be expected to be literate. After excluding the number of persons in the age-group 0—6, the estimated number of illiterate persons in the country works out to 324.03 millions. State-wise information in respect of illiterate persons aged 7 and above is not yet available.

STATEMENT**State-wise number of Illiterates Persons**

Sl. No.	States/UTs	Persons (All age groups)
1	Andhra Pradesh	41414372
2	Arunachal Pradesh	576245
3	Assam	12663033
4	Bihar	59484464
5	Goa	386620
6	Gujarat	19897794
7	Haryana	8886007
8	Himachal Pradesh	2387470
9	Jammu & Kashmir	Census not held
10	Karnataka	23725548
11	Kerala	6361007
12	Madhya Pradesh	42643906
13	Maharashtra	35808724
14	Manipur	931491
15	Meghalaya	1071207
16	Mizoram	223971
17	Nagaland	594525
18	Orissa	18600165
19	Punjab	10237830
20	Rajasthan	30262368
21	Sikkim	214899
22	Tamil Nadu	25254902
23	Tripura	1376260
24	Uttar Pradesh	91983504
25	West Bengal	35263392
26	A & N Island	108016
27	Chandigarh	214716
28	D & N Haveli	93315
29	Daman & Diu	39942
30	Delhi	3420947
31	Lakshadweep	18119
32	Pondicherry	288103

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Pollution in Madhya Pradesh

3357. SHRI ARVIND NETAM : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the number and names of industries causing water and air pollution in Madhya Pradesh ;

(b) whether any action has been taken/proposed to be taken against such industries ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) In Madhya Pradesh, 345 units are reported to be causing air and/or water pollution. The names of the units are contained in the document entitled. "Water Polluting Industry Inventory, Madhya Pradesh", prepared by the Central Pollution Control Board which has been placed in the Parliament Library.

(b) and (c) The units are required to comply with the prescribed standards within a time frame. Legal action has been initiated against 29 defaulting units.

Supply of Medicines to ESI Hospitals

3358. SHRI ARVIND NETAM : Will the Minister of LABOUR be pleased to state :

(a) whether adequate supply of medicines is not being made available to the various ESI hospitals of Delhi for the last few months ;

(b) if so, the reasons therefor ;

(c) the average value of the medicines being supplied each month ; and

(d) the steps taken to improve the supply of medicines to ESI hospitals ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR) :

(a) According to the ESI authorities, the ESI Hospitals and Dispensaries in Delhi are adequately supplied with medicines throughout the year.

(b) Does not arise.

(c) Average value of medicines supplied to ESI Hospitals and Dispensaries each month is Rs. 32.8 lakhs.

(d) The system of supply of medicines is periodically reviewed by an internal Committee of experts including Specialists to remove bottlenecks, if any.

Possession of Plots Allotted under Rohini Housing Scheme

3359. SHRI ARVIND NETAM : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) when the registration of Rohini Housing Project of Delhi Development Authority was made ;

(b) the number of plots allotted so far under the scheme category-wise ;

(c) whether possession has been given to all those who have been allotted plots so far ;

(d) if not, the reasons therefor ;

(e) the time by which plots are likely to be allotted to the remaining applicants ; and

(f) the rate of interest to be given on the advance amount deposited by

those persons who have not been allotted plots so far ?

THE MINISTER OF STATE IN
THE MINISTRY OF URBAN DE-

VELOPMENT (SHRI M. ARUNA-
CHALAM) : (a) The registration for
Rohini Residential Scheme was open-
ed on 9-2-1981 and closed on
25-4-1981.

(b) EWS/Janta	13673
L.I.G.	17109
M.I.G.	10394
Total	41176

(c) and (d) No Sir. Upto 30-6-1991, 27985 possession letters have been issued to the allottees. The delay in giving possession of plots is on account of non-submission by the allottees of documents required for taking possession, and delay in the provision of various services.

(e) All the existing registrants are expected to be allotted plots by the end of 1994-95 subject to availability of land.

(f) DDA is paying to the registrants a simple interest of 7% on the earnest money deposit upto the date of draw held.

Development of Pushkarvalley

3360. PROF. RASA SINGH RAWAT : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Rajasthan Government have submitted any special scheme to the Union Government regarding Pushkar development with a view to bring environmental developments and improvements in the areas around Pushkar ;

(b) if so, the suggestions made therein and the steps being taken by the Government in this regard ;

(c) whether a survey has ever been conducted in regard to the environment of Pushkar ;

(d) whether any environmental scheme is being implemented in the name of Pushkar agency ; and

(e) if so, the amount incurred so far in this regard and the details of the works completed by the said agency ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) and (b) Yes, Sir. The Rajasthan State Government has submitted a proposal seeking external assistance for the integrated development of Pushkar area in Ajmer District. The proposal includes desilting/prevention of silting of the lake, development works in the town to prevent further degradation and afforestation as the main components. The Govt. of Rajasthan has also forwarded another project prepared by the Consortium of Indian Scientists for Sustainable Development for integrated and sustainable wasteland development for external assistance. The proposal as a part of its activities envisages undertaking ecological restoration activities in and around Pushkar area.

(c) Yes, Sir. The Ministry of Environment and Forests has supported 2 projects for environmental studies in Pushkar area. These have been completed.

(d) This Ministry is not aware of any environmental scheme being implemented in the name of Pushkar agency.

(e) Does not arise.

Institute for De-Desertification in Rajasthan

3361. PROF. RASA SINGH RAWAT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of the on-going schemes and institutions working to check the expansion of deserts in Rajasthan;

(b) the expenditure incurred thereon;

(c) the achievements of the schemes and the works of these institutes so far;

(d) the facilities, works included under desert development scheme; and

(e) the amount proposed to be spent during the Eighth Five Year Plan period in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (e) Information is being collected and will be laid on the table of the House.

[English]

Housing Commitments of D. D. A.

3362. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of UR-

BAN DEVELOPMENT be pleased to state:

(a) whether the attention of his Ministry has been drawn to the news item captioned "DDA/can't go back on promises" appearing in the Indian Express dated April 10, 1991; and

(b) if so, the details of the directions given by the National Commission for Consumer Disputes Redressal to the D.D.A. and the steps taken to meet its obligations in the matter of constructing flats for the 1979 registrants?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) On a miscellaneous petition filed by one of the registrants of Rohini Residential Scheme, the National Commission for Consumer Disputes Redressal has directed the DDA that it should not confirm the auction sale in respect of Plot No. 36, Sector 8 pkt. I of Rohini Residential Scheme until further orders. However, the Commission has not granted stay of the auction which was scheduled to be held on 25th April, 91.

As regards the backlog of registrants awaiting for allotment under New Pattern Scheme, 1979, the same is expected to be cleared by the end of VIII Five Year Plan.

Illegal Appointment of Employees in D.D.A.

3363. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Additional Session Judge of Delhi has passed strictures

against D.D.A. in a case involving fraudulent appointments of thousands of employees who got employed in D.D.A. on the basis of forged transfer orders ;

(b) if so, the details thereof ;

(c) the manner in which these persons who got themselves recruited in the D.D.A. on the basis of forged document are proposed to be dealt ;

(d) the steps taken to review all the appointments made in D.D.A. likewise to see if there are more such cases of forged recruitment ; and

(e) the procedure for recruitment of staff in the D.D.A. categorywise and the present state of vacancies therein and how is it proposed to fill up the vacancies ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b) Yes, Sir. In MCA No. 112/91 & 102/91 decided on 17-7-1991, Shri S. N. Dhingra, Addl. Distt. Judge Delhi has observed as under :

"There is no doubt that these appellants have become victims of a conspiracy of mafia or organised gang involving the high officials of D.D.A."

"I cannot restrain myself from observing that this case is a tell-tale story of functioning of the DDA and the integrity of some of DDA officials and to that an extent mafia is at play".

No particular officer/official of DDA has been indicated by the Court.

The above referred observations have been made while disposing of the applications for grant of interim relief during pendency of the main case. The suits are still pending final disposal, 81 cases of fraudulent appointments have so far been detected and FIRs were lodged with local police.

(c) 81 persons detected have been dismissed. The Govt. has advised the DDA to refer the case to CBI.

(d) All Chief Engineers, General Manager (ISBT) were asked to look into the appointments of all work-charged employees for detection of fraudulent cases. Vice-Chairman, DDA has also asked the Chief Vigilance Officer to further look into the matter and fix responsibility wherever fraudulent appointments are detected or involvement of DDA staff is found.

(e) The information is being collected and will be laid on the Table of the House.

[Translation]

Violation of Forest Conservation Act, 1980

3364. SHRI HARI KEWAL PRASAD : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Forest Conservation Act, 1980 has been violated in each state during last three years ;

(b) if so, the details thereof ; and

(c) the steps being taken by Government to make this act more effective ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Result of Secondary and Senior Secondary Examinations of CBSE

3365. SHRI HARI KEWAL PRASAD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there has been a decline in the pass percentage of the results of Secondary (10th class) and Senior Secondary (12th class) examinations (All India and Delhi) of Central Board of Secondary Education this year ; and

(b) if so, the percentage of successful students in both classes during the last three years ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) In the All India Scheme, there has been a marginal increase in the pass percentage this year as compared to last year in the case of class X (Secondary) Examination ; while there has been a small decline in the pass percentage in the class XII (Senior Secondary) Examination. However, in the Delhi Scheme, there has been a decline in the pass percentages both for class X (Secondary) and class XII (Senior Secondary) Examinations.

(b) The information regarding pass percentages for Secondary and Senior Secondary classes for the last three years is given below :—

	1989	1990	1991
Class X (Secondary)			
All India Scheme	85.5	78.2	80.1
Delhi Scheme	54.2	48.8	37.6
Class XII (Sr. Secondary)			
All India Scheme	84.2	78.0	74.4
Delhi Scheme	81.2	71.9	58.7

[English]

Primary Health Centres in Kangra and Chamba Districts in Himachal Pradesh

3366. SHRI D. D. KHANORIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of primary Health Centres in Kangra and Chamba districts in Himachal Pradesh which are

still without qualified medical staff ; and

(b) the steps taken to appoint qualified medical staff in these Primary Health Centres ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA) : (a) As per information supplied by the State Government, 31 PHCs are functioning in Kangra district and 18 PHCs in Chamba district

in Himachal Pradesh and none is without qualified medical staff.

(b) In view of (a) above, question does not arise.

[Translation]

Literates State-wise

3367. SHRI BHOGENDR JHA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of literates State-wise on the basis of census conducted recently and the steps being taken to achieve the national target of full literacy ;

(b) the position of literacy in Bihar district-wise ; and

(c) the number of people speaking different languages in the country and particularly in Bihar ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) Statement I showing the number of lite-

rates (for the population aged 7 years and above), State-wise, on the basis of the provisional figures of the 1991 census is attached.

Universalisation of elementary education and universal retention in schools of children up to the 14 years of age, a programme of non-formal education for school dropout and working children in 10 educationally backward States and the National Literacy Mission which aims at imparting functional literacy to 80 millions adult illiterates in the 15-35 age-group by 1995 form an integral part of a larger programme for eradication of illiteracy in the country.

(b) Statement II showing the number of literates (for population aged 7 years and above) in Bihar, district-wise, is attached at Annexure II.

(c) The number of people speaking different languages in the country and in Bihar are not yet available according to the provisional data of the 1991 census.

STATEMENT I

Sl. No.	India/State Or U.T.	Literate Persons
	INDIA*	362,174,360
	<i>State</i>	
1	Andhra Pradesh	24,940,987
2	Arunachal Pradesh	282,147
3	Assam	9,631,529
4	Bihar	26,854,389
5	Goa	782,002
6	Gujarat	21,276,549
7	Haryana	7,431,708
8	Himachal Pradesh	2,724,609
9	Jammu & Kashmir*	Not available
10	Karnataka	21,000,920

STATEMENT I contd.

Sl. No.	India/State Or U.T.	Literate Persons
11	Kerala	22,671,821
12	Madhya Pradesh	23,491,956
13	Maharashtra	42,939,491
14	Manipur	895,223
15	Meghalaya	689,419
16	Mzoram	462,246
17	Nagaland	621,048
18	Orissa	12,911,905
19	Punjab	9,952,965
20	Rajasthan	13,618,272
21	Sikkim	190,606
22	Tamil Nadu	30,383,416
23	Tripura	1,368,567
24	Uttar Pradesh	47,047,626
25	West Bengal	32,719,340
<i>Union Territories</i>		
1	Andaman & Nicobar Islands	171,095
2	Chandigarh	426,009
3	Dadra & Nagar Haveli	45,086
4	Daman & Diu	61,497
5	Lakshadweep	33,562
6	Delhi	5,949,528
7	Pondicherry	518,942

*Literates do not include figures for Jammu & Kashmir where the 1991 census has not been held.

STATEMENT II

Sl. No.	District/UA/City	Literate Persons
1	2	3
	BIHAR	26,854,389
1	Patna	1,620,916
	Patna (UA)	694,498
2	Nalanda	760,045
	Bihar Sharif (M)	111,014
3	Bhojpur	1,083,996
	Arrah (M)	93,392
4	Rohtas	1,057,870
5	Aurangabad	558,837
6	Jehanabad	438,637
7	Gaya	861,437
	Gaya (UA)	179,086
8	Nawada	423,584
9	Saran	847,251
	Chapra (M)	73,138
10	Siwan	668,578
11	Gopalganj	472,339
12	Pashchim Champaran	534,036
13	Purba Champaran	691,680
14	Sitamarhi	546,429
15	Muzaffarpur	873,716
	Muzaffarpur (M Corp)	157,028
16	Vaishali	694,376
17	Begusarai	543,277
18	Samastipur	792,535
19	Darbhanga	712,828
	Darbhanga (M Corp)	122,086
20	Madhubani	762,578
21	Saharsa	641,889
22	Madhepura	266,443
23	Purnia	425,902
	Purnia (UA)	73,727
24	Katihar	412,427
	Katihar (U)	88,322
25	Munger	1,018,457
	Munger (M)	88,248
26	Khagaria	253,395
27	Bhagalpur	1,027,795
	Bhagalpur (UA)	164,696
28	Godda	237,188
29	Sahibganj	281,307
30	Dumka	418,280
31	Deoghar	281,540

STATEMENT II—contd.

1	2	3
32	Dhanbad	1,270,469
	Dhanbad (UA)	457,627
	Bokaro Steel City (UA)	281,648
33	Giridih	638,142
	Phusro (UA)	75,090
34	Hazaribag	856,522
	Patratu (UA)	61,025
35	Palamu	596,049
36	Lohardaga	98,311
37	Gumla	371,593
38	Ranchi	919,274
	Ranchi (UA)	421,758
39	Purbi Singhbhum	815,130
	Jamshedpur (UA)	557,139
40	Pashchimi Singhbhum	573,460
41	Araria	333,899
42	Kishanganj	177,082

(M)=Municipal. (UA)=Urban Area.

[English]

Gymnastic Schools in Orissa

3368. DR. KARTIKESWAR PATRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of gymnastic schools in the country and particularly in Orissa;

(b) whether the Union Government propose to set up more such schools; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE AND DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS & SPORTS) AND THE DEPARTMENT OF WOMEN AND

CHILD DEVELOPMENT (KUMARI MAMATA BANERJEE):

(a) There is no gymnastics school in the country. However, gymnastics is one of the disciplines in 14 adopted schools in the country under National Sports Talent Contest (NSTC) Scheme of Sports Authority of India, of which none is in Orissa.

(b) and (c) There is no proposal to set up gymnastics schools in the country.

Attending of Complaints by CPWD Enquiry Office R. K. Puram

3369. SHRI SURYA NARAYAN YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of complaints (Civil/Electrical) registered with

CPWD enquiry office in Sector 12, R. K. Puram, New Delhi during the last six months and number out of them attended ;

(b) the date of last greasing/cleaning/painting was done of the ceiling fans provided in the quarters and number of complaints registered for change of electric bulbs in the staff cases and the number out of them attended during the last six months and by when they propose to grease/clean/paint the fans and change of bulbs of stair-cases ;

(c) the number of doors/windows replaced during the last six months and representations received regarding

poor quality of wood for office in that regard ;

(d) the time taken for disposing of the complaints, category-wise ; and

(e) the time by which all the complaints which were not attended are likely to be attended ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM : (a) The number of Civil and Electrical complaints registered with the CPWD Enquiry Office at R. K. Puram, New Delhi during the last six months and number out of those attended to, were as under :—

	No. registered	No. attended	No. Pending
Civil	7201	7066	135
Electrical	5279	5279	—

(b) The cleaning, painting and greasing of fans is done, depending upon the condition of the fans. In about 75% of the quarters, such cleaning/painting/greasing was completed by December, 1989 and in the remaining 25%, except in Type IV Special, it was completed by December, 1990.

All the 487 complaints received during the last six months regarding change of electric bulbs in staircases, have been attended to.

(c) 51 doors and 6 windows shutters were replaced during last six months. No complaints were received regard-

ing the quality of wood used in these doors/windows.

(d) and (e) The details of the time taken in attending to the various categories of civil complaints are given in the enclosed Statement. Normally, the day-to-day electrical complaints are attended to the same day. However, complaints involving replacement of major items like ceiling fans do take some time due to shortage of funds, as these involve substantial expenditure and can be attended to as soon as necessary funds are available. The pending civil complaints are likely to be disposed of in the next 3 months.

STATEMENT

Details of time taken for disposing of complaints category-wise

Sl. No.	Category	Total complaints received during six months	Complaint attended on the same day	Complaint attended within 03 days	Complaint attended in 07 days	Complaint attended in more than 07 days	Pending
1	Carpenter . . .	1406	1278	30	09	1	88
2	Mason . . .	1437	1400	28	02	2	5
3	Plumber . . .	2434	2364	25	03	—	42
4	S/Man . . .	1924	1888	28	07	1	—
Total . . .		7201Nos.	6930Nos.	111Nos.	21Nos.	4	135

Mobile Hospitals in Tribal Areas

3370. SHRI GOPI NATH GAJAPATHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is a proposal under the consideration of the Government to set up mobile hospitals in the tribal areas under centrally sponsored scheme ;

(b) if so, the steps taken to implement the proposal ; and

(c) what alternative steps are proposed to be taken to provide treatment to those living in far-flung and inaccessible areas ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA) : (a) No Sir.

(b) Does not arise.

(c) Health and provision of medical services is a State subject and health care facilities are provided to

all by the Governments of the States/UTs. However, to give special attention to tribal Regulation and other weaker sections of society, the Ministry of Health and Family Welfare has relaxed the norms for establishment of Primary Health Centres and Sub-Centres in tribal/hilly Areas. A primary Health Centre can be established in tribal areas to cover a population of 20,000 as against 30,000 in other areas. Similarly a Sub-Centre can be set up for a population of 3,000 in tribal areas as against 5,000 in other areas.

Construction of Konni-Achencoil Forest Road in Kerala

3371. SHRI KODIKKUNIL SURESH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Union Government have given approval for construction of Konni-Achencoil forest road in Kerala ;

(b) if so, when the approval was given ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) No, Sir. No such proposal has been received from the State Government.

(b) and (c) Do not arise.

Rural Health Guide Scheme

3372. SHRI SYED SHAHABUDDIN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the allotment for 1991-92 for the rural health guide scheme, State-wise ;

(b) whether the terms of the scheme have been modified since its inception; if so, when it was last revised; and

(c) whether it is proposed to convert health guides into regular employees under the State Governments as the extension of the Primary Health Centres in the rural areas ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA) : (a) A statement indicating releases made to different States so far during the current year under the Village Health Guide Scheme is enclosed. Allocation for 1991-92 has not yet been finalised.

(b) The basic objective of the scheme namely, training of local persons selected by the community in Primary Health Care for providing relief in some common ailment conditions and to serve as a vital link between the community and the health functionaries has not changed. However, medicine kits are not now being supplied to the Village Health Guides and the post of third Medical Officer at the block level Primary Health Centres originally created for training these personnel and coordinating their activities has been discontinued.

(c) No Sir.

STATEMENT

Release of Funds under Village Health Guide Scheme 1991-92

Sl. No.	Name of State	Amount released under Village Health Guide Scheme (Rs. in lakhs)
1	2	3
1	Andhra Pradesh	51.50
2	Assam	16.96
3	Bihar	15.65
4	Gujarat	10.49
5	Haryana	0.36
6	Himachal Pradesh	5.50

STATEMENT—contd.

1	2	3
7	Karnataka	22.69
8	Kerala	0.00
9	Madhya Pradesh	50.54
10	Maharashtra	63.77
11	Manipur	2.55
12	Meghalaya	1.94
13	Nagaland	0.82
14	Orissa	31.79
15	Punjab	17.49
16	Rajasthan	13.47
17	Tamil Nadu	0.00
18	Tripura	2.76
19	Uttar Pradesh	135.17
20	West Bengal	60.35
21	Arunachal Pradesh	0.00
22	Goa	0.00
23	Mizoram	0.86
	Total	504.66

Missing of Precious Stones from Historical Relics

3373. SHRI SYED SHAHABUDDIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether some historical relics and objects as well as semi-precious stones used in architectural decoration have been found missing in Agra Fort during the last five years ;

(b) if so, the action taken by the Government in this regard ;

(c) the amount spent on the repairs and maintenance and renovation of the Agra Fort during the last three years, year-wise ; and

(d) the details of the major works undertaken in this connection ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) No Sir.

(b) Does not arise.

(c) and (d) The expenditure incurred on the maintenance structural repairs and horticultural development of Agra Fort during the yast three years are :

1988-89	Rs. 7,44,473.77
1989-90	Rs. 11,60,437.40
1990-91	Rs. 9,45,145.92

The major works undertaken were the conservation of the defences, Shish Mahal and Machchi Bhavan.

News Captioned "Of Spiralling Costs and Broken Hopes"

3374. SHRI BASU DEB ACHARIA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Of spiralling costs and broken hopes" appearing in the Economic Times dated May 12, 1991 ;

(b) if so, whether the said report is about the woes of members of housing societies ; and

(c) the steps taken by the Government against unscrupulous management committees of the said housing societies and contractors ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) The report covers the alleged mismanagement in the construction of flats by the Delhi Watch Dealers Cooperative Group Housing Society.

(c) On receipt of complaint, an inquiry under section 55 of Delhi Cooperative Societies Act, 1972 was ordered by Registrar of Cooperative Societies to enquire into the financial condition of the society. As per the inquiry report irregularities have come to notice in the matter of award of contract. Further Inquiry under section 59 of Delhi Cooperative Societies Act to fix responsibility on the persons involved in financial irregularities is being initiated in order to make good the loss caused to the society.

Scientific Projects Sanctioned by Indian Botanical Garden

3375. SHRI BASU DEB ACHARIA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the scientific projects sanctioned for Indian Botanical Garden during Sixth and Seventh Plan period ;

(b) the future plan and programme for the expansion of Botanical Survey of India;

(c) whether there is a proposal to set up National Botanical Gardens at Delhi and Karnal ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) The scientific projects sanctioned for Indian Botanic Garden are :—

(I) During 6th Plan period

(i) Revision of tribes of the plant families *Arecaceae*, *Rubiaceae*, *Caryophyllaceae*, *Liliaceae* for the Flora of India Project.

(ii) Survey and documentation of the horticultural trees and shrubs growing in the Calcutta Metropolies.

(iii) Introduction and enrichment of the germplasm collections of water lilies, palms, jasmines and bamboos.

(iv) Preparation of the directory of the Botanic Gardens and parks in India and also the history of development of Gardens in India.

(II) For 7th Five Year Plan

(i) Enlisting of the live collection in the Botanic Gardens in India.

(ii) Inventorisation of the cultivated plants in India for the Manual of cultivated plants in India.

(iii) Revision of some plant tribes of the family *Arecaceae* for the Flora of India Project.

(iv) Captive breeding of plants.

(b) Based on a comprehensive review, the functions, organisation and programmes of the Botanical Survey of India have been streamlined and targets spelt out for the realisation of its objectives in a time-frame spanning upto 2000 AD.

(c) and (d) The Haryana Urban Development Authority is considering a proposal to set up a Botanical Garden cum Ficus Research Centre at Karnal. There is no other proposal for setting up a national botanical garden in Delhi or Karnal.

[Translation]

Sale/Purchase of DDA Flats by Property Dealers

3376. SHRI GOVINDA CHANDRA MUNDA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether complaints regarding sale and purchase of DDA flats by some property dealers have been received by the Delhi Development Authority ;

(b) if so, the details thereof and the action taken or proposed to be taken by DDA ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) 5 complaints were received regarding illegal sale and purchase of flats. In 3 cases show cause notices for cancellation of allotment have been issued, one case is sub-judice and in the remaining one the allegations were found to be unsubstantiated by Anti-Corruption Branch, Delhi Administration.

(c) Question does not arise.

[English]

Assistance to Physically Handicapped

3377. SHRI SYED SHAHABUDDIN : Will the Minister of WELFARE be pleased to refer to the reply given to SQ. No. 194 on July 29, 1991 and state :

(a) the number of disabled persons assisted during 1990-91 and per-capita expenditure on assistance for purchase/treatment of aids/appliances ;

(b) the number of scholarships granted to disabled persons during 1990-91 and the institutions where these students are placed ;

(c) the number of NGOs assisted by the Government during 1990-91, the total assistance during the year as well as names of such organisations in Bihar and assistance received by them during the year ; and

(d) the number of handicapped unemployed who got employment through the Special Cells, Vocational Rehabilitation Centres and special employment exchanges during 1990-91.

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Under the Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances and through DRC Schemes about one lakh disabled persons were benefited and per-capita expenditure was Rs. 500.

(b) During the year 37,171 students were given scholarships through the States/Union Territory Governments studying under the institutions throughout the country.

(c) The number of NGOs assisted during the year is 215. The total assistance during the year for such organisations in Bihar is Rs. 15,79,132. The organisations assisted are as under :

- (1) Girija Shankar Drishtiheen Balika Vidyalaya.
- (2) Home for Mental Retardates & Psychological Sufferers.
- (3) Blind Girls School.
- (4) Prakritik Arogyashram.
- (5) Bihar Rehabilitation & Welfare Institute.
- (6) Santhal Paharia Sewa Mandal.
- (7) Gaya Netraheen Vidyalaya.

(d) As per the information available, 7652 persons got placements during the year.

Drug Abuse

3378. SHRI SHRAVAN KUMAR PATEL : Will the Minister of WEL-

FARE be pleased to state :

(a) whether on the International Day against Drug abuse and illicit trafficking, U.N. Secretary General commended the renewed commitment of international community to join forces to respond to the global threat of drug abuse; and

(b) if so, the reaction of the Government thereto indicating the steps taken to effectively check drug abuse at the Central and States level and the financial assistance provided and the scheme formulated for the purpose ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) The Government has taken following steps to deal with the problem of drug abuse :—

(i) The narcotic Drugs and Psychotropic Substances Act, 1985 and the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988 are in force in the country and are being implemented by the concerned agencies.

(ii) Under the Scheme of Assistance to Voluntary Organisations for Prohibition and Drug Abuse Prevention sponsored by the Ministry of Welfare 112 counselling centres, 44 de-addiction centres and 10 After-care Centres have been set up in States and Union Territories for providing counselling, de-addiction and after-care services to drug addicts. The grant sanctioned under this scheme during the

last two years are as follows :—

Year	Amount sanctioned (Rs. in Lakhs)
1989-90	460.00
1990-91	460.73

[Translation]

Awards to Teachers on Teachers Day

3379. SHRI SHIV SHARAN VERMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Delhi Administration confer State Awards on the Teachers Day on the Teachers, rendering distinguished services in the social and educational field, every year;

(b) if so, the number of teachers honoured on this day during the last three years and the number of teachers belonging to the Scheduled Castes and Scheduled Tribes out of them ;

(c) if no teacher belonging to Scheduled Caste/Scheduled Tribe has been honoured during the said period, the reasons therefor ; and

(d) the steps being taken to honour them on the ensuing Teachers Day?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) and (b)

Yes, Sir. Delhi Administration have conferred the State Awards to ninety teachers during the last 3 years out of which to belonged to the Scheduled Castes.

(c) and (d) Do not arise.

Organisations Against Social Evils

3380. SHRI SHIV SHARAN VERMA : Will the Minister of WELFARE be pleased to state :

(a) the details of voluntary/Non-governmental organisations in the country which are fighting social evils;

(b) whether the Union Governments are giving any financial assistance to such organisations ; and

(c) if so, the amount allocated to them during the last three years ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c) A large number of Voluntary/Non-Governmental organisations in the country are fighting social evils. The number of organisations which received financial assistance from the Government during the last three years is detailed in the statement attached.

STATEMENT

Number of Voluntary/Non-Governmental Organisations which received financial assistance for the last three years for prevention of atrocities on women, drug abuse prevention and removal of untouchability from Government

Sl. No.	Scheme	The number of Voluntary/Non-Governmental Organisations received financial assistance as on 31-3-1991	Amount allocated (Rupees in lakhs)		
			1988-89	1989-90	1990-91
1	Scheme to promote propaganda publicity and research work for prevention of atrocities on women	63	30.00	30.00	35.00
2	Prohibition and Drug Abuse Prevention Scheme	105	364.81	460.00	460.73
3	Removal of untouchability and Bhangi Kasthan Mukti Wo	2	8.41	9.98	NIL

Winding up of Research work in Indian Council of Medical Research

3381. SHRI SHIV SHARAN VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Indian Council of Medical Research has wound up the research work going on for the treatment of rabies disease;

(b) if so, the reasons therefor; and

(c) since when the research work was continuing and total expenditure incurred so far thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA) (a) to (c) The Indian Council of Medical Research (ICMR) funded research projects aimed at finding out

whether through intensive care and judicious combination of drugs, the life of patients with rabies could be prolonged. Dr. Gode, Professor of Anaesthesiology of All India Institute of Medical Sciences (AIIMS) had been conducting studies over the last two decades and they reported prolongation of life by a few days in a few patients. After his retirement from AIIMS, Dr. Gode became an emeritus scientist under the ICMR with the aim of continuation his research studies on rabies. As the AIIMS was unable to continue providing the infrastructural facilities for care of rabies patients, the venue of the studies was shifted to I.D. Hospital, Delhi, where the rabies patients are admitted. ICMR provided grant to procure equipment, drugs for care of rabies patients and also provided research staff to assist Dr. Gode,

as the I. D. Hospital did not have facilities for providing intensive care to rabies patients.

On the sudden demise of Dr. Gode, the research project carried out by him was terminated.

Between 1980—1990 funds to the tune of Rs. 14.7 lakh were provided by the Indian Council of Medical Research. Rs. 29.6 lakhs was allocated for the project in the year 1990-91.

Land to Social Organisations/Trusts in Delhi

3382. SHRI HARI KEWAL PRASAD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the particulars of the Social Organisations, trusts and religious organisations allotted land/buildings in Delhi during last three years with locations and rates thereof; and

(b) the number of such cases pending with Government?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

[English]

Availability of Medicines in C. G. H.S. Homoeopathic Dispensaries

3383. SHRI TARA CHAND KHANDELWAL: Will the Minister

of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Homoeopathic medicines such as Arnica Hair Oil, Euphrasia Eye Drops and several important Mother Tinctures are not available in the C. G. H. S. Homoeopathic Dispensaries/Units in Delhi;

(b) since how long Arnica Hair Oil and Euphrasia. Eye Drops are not available in C. G. H. S. Homoeopathic Dispensaries/Units in Delhi;

(c) the names of the Mother Tinctures not available in the C. G. H. S. Homoeopathic Dispensaries as on July 31, 1991;

(d) whether the supply of medicines to C. G. H. S. Homoeopathic Dispensaries/Units is deteriorating; and

(e) the steps Government propose to take to ensure that all medicines are made available in the Homoeopathic Dispensaries and Units in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA): (a) Yes, Sir.

(b) Arnica Hair Oil & Euphrasia Eye Drops are not available in Homoeopathic Store Depot with effect from 13-8-90 and 18-1-91 respectively.

(c) The information is given in the attached statement.

(d) No, Sir.

(e) Annual Rate Agreements for the year 1991-92 for the purchase of listed Formulary items has already been finalised and supply orders placed.

STATEMENT**Group B—Homoeopathic Mother Tinctures : Total : 117****Following Mother Tinctures are not available in Homoeo Store Depot Gole Market New Delhi as on 31st July, 1991**

Sl. No.	NIV No.	Name of Medicine	Date from which not available
1	2	3	4
1	B-2	Acalpha Indica Q	27/3/91
2	B-7	Alfafa	16/7/91
3	B-11	Apocynum	10/7/91
4	B-12	Arania Diadema	Not Quotted
5	B-16	Avena Sativa	30/4/91
6	B-17	Azadirachta	30/4/91
7	B-18	Baptisia	10/7/91
8	B-19	Berberis Aqua.	23/4/91
9	B-21	Blata Qr.	30/4/91
10	B-26	Cantharis	05/6/91
11	B-27	Carduous Mar.	08/10/91
12	B-29	Cascara Seg.	10/5/91
13	B-30	Ceonanthus	23/3/91
14	B-32	Chellidonium	18/6/91
15	B-33	Chelone	16/7/91
16	B-35	China Off.	23/4/91
17	B-37	Cina	30/4/91
18	B-38	Collinsonia	10/5/91
19	B-43	Drosera	10/5/91
20	B-44	Digitalis	10/7/91
21	B-47	Erigeron	10/5/91
22	B-50	Ficus Ral	18/6/91
23	B-53	Ficus Ves.	23/4/91
24	B-56	Gossypium	14/12/90
25	B-70	Kurchi	15/3/91
26	B-74	Millifolium	10/7/91
27	B-75	Myristica Seb.	10/7/91
28	B-76	Nux Vomica	10/7/91
29	B-85	Psoralia Car.	20/4/91
30	B-87	Quericus Gland.	14/12/90
31	B-92	Senecio	13/12/90 Not Quotted
32	B-94	Spartium	13/12/90 Not Quotted

STATEMENT—contd.

1	2	3	4
33	B-95	Spongia T.	Q 21/3/91
34	B-97	Sterculia	„ Not Quoted
35	B-98	Strephenthus	„ 18/6/91
36	B-100	Terminalia Arj.	„ 27/3/91 Not Quoted
37	B-102	Thuja Oci.	„ 10/5/91
38	B-101	Thalaspī B.P.	„ 23/4/91
39	B-105	Telephora Ind.	„ 8/10/90 Not Quoted
40	B-108	Ustilago.	„ 18/6/91
41	B-109	Vibnum Op.	„ 10/5/91
42	B-110	Veratrum Alb.	„ 30/4/91
43	B-111	yohimbinnu	„ 13/12/90
44	B-114	Calandula Ext.	„ 29/7/91
45	B-115	Echinecia Ext.	„ 29/7/91
46	B-116	Kreosotum Ext.	„ 23/4/91
47	B-117	Plantage	„ 23/4/91

Total Mother Tinctures : 117=47 Not Available= 70 Available. (57% approx. available).

Para-Medical Staff in C. G. H. S. Ayurvedic and Homoeopathic Dispensaries

C. G. H. S. Ayurvedic/Homoeopathic Dispensary/Unit in Delhi ?

3384. SHRI TARA CHAND KHANDELWAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA) : (a) The information is given in the attached Statement.

(a) the sanctioned strength of para-medical staff in each of the C. G. H. S. Ayurvedic and Homoeopathic Dispensaries/Units in Dehi ;

(b) and (c) Full sanctioned strength of Para-Medical Staff is available in each Ayurvedic/Homoeopathic CGHS dispensary/Unit except the vacancies of 4 Ayurvedic Pharmacists which could not be filled due to non-availability of candidates with requisite qualifications. These posts are lying vacant since 1985.

(b) whether full sanctioned strength of para-medical staff is available in each Ayurvedic/Homoeopathic C. G. H. S. Dispensary/Unit in Delhi.

(c) if not, the reasons therefor and since when posts of para-medical staff are being vacant in each of the Ayurvedic/Homoeopathic Dispensary/Unit in Delhi ; and

(d) Action has already been initiated to fill up the vacant posts. Vacancies have been advertised in the leading Newspapers by the Central Employment Exchange on 9-3-1991, 16-3-1991 and 23-3-1991.

(d) the steps the Government propose to take to fill up the vacant posts of para-medical staff in each of the

STATEMENT

Homoeopathic Dispensaries	Store-keepers	Pharmacists	Ng. Att/Peon
Gole Market	1	2	1
Dev Nagar	1	2	1
R. K. Puram	1	2	1

Homoeopathic Units	Pharmacist-cum-Clerk	Nursing Attendant
South Avenue	1	1
Balkaji	1	1
Kasturba Nagar	1	1
Pushap Vihar	1	1
Shahdara	1	1
Daryaganj	1	1
Tilak Nagar	1	1
Rajouri Garden	1	1
Timarpur	2	2
R. K. Puram (Sc. VI)	1	1

Ayurvedic Dispensaries	Storekeeper	Pharmacist	Ng. Attendant
Gole Market	1	2	1
North Avenue	1	1	1
Dev Nagar	1	2	1
Kidwai Nagar	1	2	1
R. K. Puram	1	2	1

Ayurvedic Units	Pharmacist-cum-Clerk	Ng. Attendant
Jangpura	1	1
M. B. Road	1	1
Gurgaon	1	1
Delhi Cantt.	1	1
Nangal Raya	1	1
Kingsway Camp	2	2
Laxmi Nagar	1	1
Paschim Vihar	1	1

Effective Functioning of the Commission of SC/ST

3386. SHRI KODIKKUNNIL SURESH :

SHRI SOMJIBHAI DAMOR :

Will the Minister of WELFARE be pleased to state :

(a) whether the newly constituted National Commission for Scheduled Castes and Scheduled Tribes is functioning properly ;

(b) the number of meetings held by the Commission and the number of reports submitted so far ;

(c) whether the Government have received some complaints regarding function of the Commission ; and

(d) if so, whether the Government propose to review the functioning of the Commission in light of the rules framed recently ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The National Commission for Scheduled Castes and Scheduled Tribes under the amended Article 338 of the Constitution is yet to be constituted.

(b) to (d) Do not arise.

[Translation]

Work Assigned to Subject Experts

3387. SHRI KALKA DASS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some Subject Experts were appointed in State Council of

Educational Research and Training, Directorate of Education, Delhi Administration through Union Public Service Commission during 1985 and 1986 ;

(b) if so, the details thereof ;

(c) the nature of duties assigned to them ;

(d) whether the work assigned to the Subject Experts as per their service conditions has now been withdrawn from them and new appointments have been made in higher scales of pay in National Council of Educational Research and Training, an autonomous body, for the same work ; and

(e) if so, the reasons therefor ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) and (b) SCERT, Delhi, in its present form was not in existence in 1985-86. However, five subject specialists on the recommendation of the UPSC were appointed by the Directorate of Education, Delhi during July, 1985 to April, 1986 for erstwhile State Institute of Education, Delhi.

(c) The Subject Experts were expected to provide in-service training, improvisation of syllabi and guidance in respective subjects to class room teachers.

(d) and (e) The work assigned to the Subject Experts in the Directorate of Education has not been withdrawn. Appointments in the SCERT, an autonomous registered body, are made in accordance with its own selection procedures. NCERT is not concerned with the matter.

[English]

Quarters for Staff of ESI Corporation

3388. SHRI HARIN PATHAK : Will the Minister of LABOUR be pleased to state :

(a) whether staff quarters have been constructed at Employees State Insurance Corporation colony, Ahmedabad ;

(b) if so, the amount spent thereon ;

(c) whether there is any proposal to allot the same quarters to ESIC employees against House Building Advances ; and

(d) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR) : (a) Yes, Sir. Staff quarters have been constructed mainly in three ESI Colonies in Ahmedabad.

(b) A sum of Rs. 1.88 crore has been spent.

(c) No Sir.

(d) Does not arise.

Steps to check deforestation in States

3389. SHRI YASHWANTRAO PATIL :

SHRI BHERU LAL MEENA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether deforestation on a very large scale has taken place in various States of the country ;

(b) if so, the steps being taken by the Union Government to check felling of trees ;

(c) whether the Government have chalked out a Forest Development Scheme to check deforestation and if so, the details of the total amount provided by the Government for the development of forests State-wise ;

(d) whether the trees planted by forest department are maintained for five years only ; and

(e) if so, whether the trees planted remain safe and if not, the steps being taken by the Government to protect the planted trees as well as environment ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) and (b) No report of large scale deforestation has been received from the States recently. However, the Central Government have taken the following steps to check the illegal felling of trees :

(i) guidelines have been issued to State Governments/UTs. to consider banning green felling on mountains/hills above 1000 metres ;

(ii) forest protection measures are being intensified including strengthening of infrastructure facilities to curb biotic interference in the forest ;

(iii) enactment of the Forest (Conservation) Act, 1980 to check diversion of forest land for non-forestry purposes.

(c) The Central Government have (d) Generally, plantations are main- been assisting the State Governments tained for a period varying from 3 to in certain development schemes such as 5 years.

Scheme of Fuelwood and Fodder Pro- (e) All endeavour is made to pro- ject. Minor Forest Produce, Aerial tect the plantations. In addition to Sceding, Decentralised Peoples. Nur- involvement of local people in protec- series, Seed Development and Inte- tion of plantations, various types of grated Wastelands Development Prog- fencing are erected for protecting the rammes. The details of the Central plantation keeping in view the site assistance provided State-wise during conditions. Seasonal watchers are also 1990-91 are given in the attached employed for protecting the planta- Statement. tions from fire, grazing etc.

STATEMENT

Details of State-wise Central assistance under different Centrally Sponsored Schemes during 1990-91

(Rupees in lakh)

Name of the State	Area oriented fuel wood & fodder Project	Minor Forest Produce	Aerial seeding	Decentra- lised people's Nurseries	Sodd Develop- ment	Integrated Waste- land Develop- ment Project	Develop- ment of Infra- structure for protec- tion of forest from biotic interfe- rence
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1. Andhra Pradesh	124.43	30.00	12.00	39.00	5.00	56.00	2.90
2. Arunachal Pradesh	14.38	4.82	—	9.95	—	4.71	6.25
3. Assam	80.61	4.75	—	18.30	—	—	9.655
4. Bihar	192.21	47.125	—	50.00	7.00	—	—
5. Gujarat	93.08	20.00	—	177.87	5.00	55.00	7.90
6. Goa	1.23	—	—	—	—	5.00	1.59
7. Haryana	222.63	40.00	4.50	405.00	10.00	163.50	3.48
8. Himachal Pradesh	45.00	—	—	22.50	25.90	214.24	—
9. Jammu & Kashmir	—	—	—	9.00	16.55	115.78	—
10. Karnataka	85.00	—	18.49	150.00	15.00	—	52.285
11. Kerala	—	—	—	17.25	6.35	—	—

STATEMENT—contd.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
12. Madhya Pradesh	85.00	23.00	14.38	302.30	—	244.64	11.01
13. Maharashtra	45.00	—	—	235.91	11.88	19.48	—
14. Manipur	60.00	20.00	—	4.95	—	54.50	—
15. Meghalaya	9.17	51.15	—	9.00	—	114.56	—
16. Mizoram	69.40	12.40	14.50	33.15	10.60	661.50	5.875
17. Nagaland	—	5.00	—	4.50	—	—	—
18. Orissa	225.00	60.00	—	22.50	13.16	51.00	10.00
19. Punjab	108.54	—	—	33.75	7.07	180.00	12.50
20. Rajasthan	190.95	37.50	19.75	93.62	14.25	234.89	—
21. Sikkim	37.40	16.50	—	3.94	—	121.23	—
22. Tamil Nadu	50.71	—	104.65	70.00	6.00	187.00	40.00
23. Tripura	30.00	9.00	—	7.51	—	40.00	3.35
24. Uttar Pradesh	162.50	—	—	67.50	17.04	307.04	18.42
25. West Bengal	104.70	60.75	9.19	112.50	—	146.90	—
26. Delhi	—	—	—	—	—	—	—
Total	2036.94	441.995	197.46	1900.00	170.80	2381.97	185.215

Shortage of Medicines in Hospitals in Kerala

3390. SHRI KODIKKUNIL SURESH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government have received any representation from Government of Kerala about the shortage of medicines in Government hospitals etc. ;

(b) whether the Government of Kerala has also requested for sufficient quantity of medicines for distribution to patients ; and

(c) if so, the steps taken by the Union Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH

AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SIDDHARTHA) : (a) and (b) No, Sir.

(c) Does not arise.

[Translation]

Delay in Free Distribution of Books in NDMC and MCD Schools

3391. SHRI DEVENDRA PRASAD YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the distribution of free books in schools of N. D. M. C. and M. C. D. has been delayed ;

(b) whether this delay affects the studies of the students ; and

(c) whether teachers are able to complete the course on time in case of delayed delivery of books ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) to (c) The information furnished by New Delhi Municipal Committee and Municipal Corporation of Delhi is as below :—

N. D. M. C.

In NDMC schools text books are usually issued in the 2nd week of May but this year the distribution of books was undertaken in the month of June, 1991. This does marginally affect the studies of the students. However, the teachers are able to complete the courses in time.

M. C. D.

In MCD schools free text books were distributed before the re-opening of schools, after summer vacation.

[English]

Ban on Students of Non-CBSE Affiliated Schools to Undertake CBSE Examination

3392. **SHRIMATI MAHENDRA KUMARI :**

SHRIMATI SUMITRA MAHAJAN :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Central Board of Secondary Education has barred stu-

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dents of non-CBSE affiliated schools to undertake the CBSE examination ;

(b) if so, the reasons therefor ; and

(c) the alternative arrangements being made for students of non-CBSE affiliated schools ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) and (b) The Central Board of Secondary Education (CBSE) is an affiliating Board. As such, only students from the schools affiliated to the CBSE can appear for the examinations conducted by it.

(c) Does not arise.

Time Bound Programme for DDA Flats

3393. **SHRI CHETAN P. S. CHAUHAN :**

SHRI DATTATRAYA BHANDARU :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether any time bound programme has been chalked out by the Delhi Development Authority to allot flats to all the remaining applicants in different categories ;

(b) if so, the details thereof ; Schemewise ; and

(c) the time by which flats will be allotted to all the persons waiting for allotment ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b) The allotment of flats to the remaining registrants under different schemes will

depend upon availability of land, construction of adequate number of flats and provision of infrastructural services. However, the DDA have chalk-

ed out a programme for construction of flats during the next three years as under :—

Sr. No.	Year	Target for construction of flats
1.	1992-93	26,000
2.	1993-94	26,500
3.	1994-95	36,000
Total		88,500

(c) No exact time frame can be indicated for allotment of flats to all the remaining registrants, in view of constraints mentioned in reply to part 'a' & 'b' above. However, the backlog under various schemes is expected to be cleared by the end of VIII Five Year Plan.

Benefit of Union Government Employees to Teachers of Kendriya Vidyalayas of North East Region

3394. SHRI LOKANATH CHOUHDARY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Kendriya Vidyalaya Sangathan's employees are entitled to allowances and benefits as decided from time to time ;

(b) if so, whether Kendriya Vidyalaya Sangathan's Board of Governors or its Chairman has deprived teachers below the rank of Post Graduate Teacher from getting Special benefits as admissible to the civilian employees of Union Government who are posted in North-East Region ; and

(c) if so, the reasons thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) Yes, Sir..

(b) and (c) Generally speaking, the special allowances and benefits accorded to Central Government Employees posted in the North East Region have also been provided to employees of the Kendriya Vidyalaya Sangathan. However, while adapting the facilities to its requirements, the Kendriya Vidyalaya Sangathan provided a uniform minimum tenure of three years for Post Graduate Teachers and above as against tenures of 2 or 3 years depending on length of service for all Central Govt. Employees working in North East Region. Further, the facility of Special (duty) Allowance was also not extended to the teachers recruited specifically for the North East Region. The teachers below the rank of Post Graduate Teacher are recruited on regional basis. Therefore, the facility of tenure posting has also not been extended to them.

Opening of More Kendriya Vidyalayas in Pauri Garhwal and Chamoli Districts

3395. SHRI BHUWAN CHANDLA KHANDURI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the present location of Kendriya Vidyalayas in Pauri Garhwal and Chamoli districts ;

(b) whether Government propose to open more Kendriya Vidyalayas in Garhwal region ; and

(c) if so, the number of Kendriya Vidyalayas proposed to be opened during the year 1991-92 and the place at which they are likely to be started ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) The present locations of Kendriya Vidyalayas in Pauri Garhwal and Chamoli Districts are as under :—

1. Kendriya Vidyalaya, SSB Srinagar Distt. Garhwal.
2. Kendriya Vidyalaya, Lansdowne, District Pauri Garhwal.
3. Kendriya Vidyalaya, Joshimath, District Chamoli.

(b) and (c) Kendriya Vidyalayas are opened on the basis of proposals of sponsoring agencies, depending on the availability of necessary infrastructure including land etc., sizeable concentration of transferable Central Government Employees including Defence Personnel, availability of resources and administrative consideration. As per records of Kendriya Vidyalaya Sangathan, no proposal to open new

Kendriya Vidyalayas at Pauri Garhwal and Chamoli districts in the prescribed proforma has been received.

Jobs in Gulf Countries

3396. SHRI MAHESH KUMAR KANODIA :
SHRI BALRAJ PASSI :
SHRI CHETAN P. S. CHAUHAN :

Will the Minister of LABOUR be pleased to state :

(a) whether the Union Government are aware that some groups/companies dupe the people in the name of providing jobs in the Gulf countries ;

(b) if so, the details of such groups/companies and the number of persons duped by them during the last two years ; and

(c) the steps taken/proposed to be taken by the Government to check such frauds ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR) : (a) Yes, Sir.

(b) As per available information, FIRs have been lodged against 27 groups/persons involving the complaints of cheating of 70 persons during the last two years. Out of above 27 cases, prosecution has been sanctioned under the Emigration Act, 1983 against 26 persons/groups.

(c) Whenever complaints are received, they are enquired into with the help of police and the concerned Indian Missions abroad depending upon the nature of complaint. The Emigration Act, 1983 and the rules framed there-under are intended to protect the emigrant workers against exploitation.

The Indian Missions also take appropriate action to redress their grievances whenever these are brought to their notice.

[Translation]

Construction of Government Houses Behind Western Court, New Delhi

3397. SHRI RAM LAKHAN SINGH YADAV : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Government propose to utilise the space lying vacant behind Western Court for construction of Government accommodation ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c) There are no proposals at present for construction of Govt. accommodation in the vacant land appurtenant to the Western Court. Such construction has to be decided in the context of permissible land use, ground coverage and floor Area Ratio (FAR).

Conversion of Western Court as Nehru Museum

3398. SHRI RAM LAKHAN SINGH YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware that the freedom fighters Late Jawahar Lal Nehru, M. A. Jinnah

and Lala Lajpat Rai lived in Western Court, New Delhi built in 1920 ;

(b) if so, whether the Government propose to exhibit the articles used by these greatmen and whether Government propose to convert Western Court into a National Museum in order to pay respect to those great souls ;

(c) if so, the details thereof ; and

(d) if not, the reasons therefor ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) The Ministry of Human Resource Development (Department of Culture) do not have any information that these freedom fighters lived in Western Court.

(b) to (d) Do not arise.

Brick Kilns in Delhi

3399. SHRI GAYA PRASAD KORI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the number of brick Kilns in Delhi ; and

(b) the number of Kilns out of those operating on the land acquired by DDA ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Delhi Admn. has reported that according to a survey conducted in the year 1988, there were 384 brick kilns functioning in the Union Territory of Delhi.

(b) Delhi Development Authority has reported that no brick kiln is operating on the land acquired and transferred to the Delhi Development Authority.

[English]

Opening of Branches of Zoological Survey of India

3400. SHRI K. MURALEEDHARAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government propose to open branches of Zoological Survey of India in Kerala ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) No, Sir. A Field Station at Kozhikode, Kerala has already been established in 1980.

(b) Does not arise.

Setting up of Kendriya Vidyalaya in Calicut

3401. SHRI K. MURALEEDHARAN: Will the Minister of HUMAN

RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any proposal to start one more Kendriya Vidyalaya in Calicut ; and

(b) if so, the details thereof and by when it is likely to start working ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) New Kendriya Vidyalayas are opened depending on the availability of necessary infrastructure, i.e., land, temporary accommodation and 50% residential accommodation for the staff, availability of resources and administrative considerations.

The Central Government Employees Welfare Committee, Kozhikode (Calicut) has sponsored a proposal for opening second Kendriya Vidyalaya in Kozhikode (Calicut). The details of facilities being made available are :

Land (in acres)		Temporary Accommodation		Residential Accommodation	
Reqd.	Avail	Reqd.	Avail	Reqd.	Avail
15 acres	5 acres	12 rooms	10 rooms	50% of staff	8 quarters different types

Clearance of Drainage Scheme for Jabalpur

3402. SHRI SHRAWAN KUMAR PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the underground drainage scheme for Jabalpur city, has been

submitted by Madhya Pradesh Government for approval in the light of observations made by the Central Public Health and Environmental Engineering Organisation ;

(b) if so, the steps taken so far for clearance of the scheme ; and

(c) the details of the World Bank aid likely to be made available for the project ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) The Jabalpur Sewerage and Sewage Treatment Project Phase I Phase II has been cleared by the Central Public Health and Environmental Engineering Organisation from technical angle at an estimated cost of Rs. 77.97 crores.

(c) Does not arise as the scheme has not proposed for World Bank assistance by the Govt. of Madhya Pradesh at present.

Regularisation of Safai Karamcharis

3403. SHRI DHARAM PAL SINGH MALIK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply

given to USQ No. 1052 on January 2, 1991 and state :

(a) whether Government propose to lay a statement showing the names, date of appointment of Safai Karamcharis who have been regularised as full time employees according to their seniority ;

(b) whether Government propose to regularise such Safai Karamcharis who have served for more than five years ; and

(c) if not, the reasons therefor ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) A statement is attached.

(b) and (c) The part-timers are regularised on the basis of their inter-se-seniority as and when vacancies arise due to retirement/death of the regular safai karamcharis or due to addition of new schools.

STATEMENT

S. No.	Name	Date of engagement on Part Time	Date of Appointment on regular basis
1	Tara Devi	10-1-71	23-11-89
2	Smt. Safeda	9-8-71	„
3	Suraj Bhan	16-8-71	„
4	Daya Wati	26-8-71	„
5	Daya Devi	1-9-71	„
6	Nirmala Devi	1-9-71	„
7	Ramkali	1-9-71	„
8	Janki Devi	1-9-71	„
9	Krishna	1-9-71	„
10	Rattan Singh	7-10-71	„

STATEMENT—contd.

S. No.	Name	Date of Engagment on Part Time	Date of Appointment on regular basis
11	Krishna Devi	7-10-71	23-11-89
12	Bhagwani	13-10-71	„
13	Sunehri Devi	14-10-71	„
14	Anguri Devi	16-10-71	„
15	Maimi Devi	20-10-71	5-01-90
16	Santra Devi	1-11-71	„
17	Anguri Devi	5-11-71	„
18	Sheela Devi	10-11-71	„
19	Shakuntala Devi	16-11-71	„
20	Shakuntla Devi	16-11-71	„
21	Shanti Devi	1-12-71	„
22	Khajani Devi	1-12-71	„
23	Shanti Devi	5-12-71	„
24	Kesri	18-12-71	„
25	Satwati	1-1-72	„
26	Rajo Devi	12-1-72	„
27	Sarwati Devi	1-2-72	„
28	Saroopi Devi	1-2-72	„
29	Lakhmiri Devi	1-1-67	30-8-90
30	Khajani Devi	15-2-72	„
31	Ashrafi Devi	15-3-72	„
32	Santra Devi	1-4-72	„
33	Bimla Devi	1-4-72	„
34	Chandra Devi	15-5-72	„
35	Dhanpati	20-4-72	„
36	Sharbati Devi	10-5-72	„
37	Ramwati	26-4-72	„
38	Ramesh Chand	1-5-72	„
39	Shanti Devi	1-7-72	„
40	Om Wati	8-7-72	„
41	Tej Pal	15-7-72	„
42	Sat Pal	15-7-72	14-2-91

STATEMENT—contd.

S. No.	Name	Date of Engagement on Part Time	Date of Appointment on regular basis
43	Krishna Devi	15-7-72	22-3-91
44	Ramesh	15-7-72	14-2-91
45	Maimo	25-7-72	14-3-91
46	Daya Wati	26-7-72	4-2-91
47	Rajo	26-7-72	7-2-91
48	Daya Wati	1-8-72	5-2-91
49	Dwewan	16-8-72	4-4-91
50	Murari	17-8-72	5-2-91
51	Goffpri Devi	6-7-72	5-3-91
52	Kamla Devi	1-10-72	7-5-91
53	Roop Kala	5-10-72	7-3-91
54	Swroopi	5-10-72	7-3-91
55	Ram Piyari	13-10-72	8-3-91
56	Som Wati	15-10-72	7-2-91
57	Murti Devi	10-11-72	14-2-91
58	Angoori Devi	21-11-72	19-2-91
59	Shanti Devi	1-12-72	5-4-91
60	Bedi	5-12-72	31-1-91
61	Shila Devi	8-12-72	23-3-91
62	Prakashwati	1-1-73	9-4-91
63	Risalo	5-1-73	26-3-91
64	Kela Devi	5-1-73	14-2-91
65	Bhooro Devi	20-1-73	14-3-91
66	Kamla Devi	24-1-73	14-3-91
67	Parmeshwati	1-2-73	19-4-91
68	Laxmi Devi	1-2-73	14-6-91
69	Ishwari Devi	1-2-73	8-4-91
70	Phoolwati	1-2-73	5-3-91
71	Giano Devi	1-3-73	7-2-91
72	Vidya Devi	1-3-73	14-2-91
73	Chand Kaur	6-3-73	26-3-91
74	Bimla	4-4-73	10-4-91
75	Giano Devi	1-6-73	22-3-91

STATEMENT—contd.

S. No.	Name	Date of Engagement on Part Time	Date of Appointment on regular basis
76	Vidyawati	1-6-73	15-5-91
77	Suraj Bhan	14-7-73	5-2-91
78	Rajwati	16-7-73	29-5-91
79	Shanti Devi	16-7-73	15-5-91
80	Daya Kaur	16-7-73	12-3-91
81	Ram Shri	16-7-73	9-4-91
82	Panni Devi	16-7-73	31-1-91
83	Kiran Devi	17-7-73	22-3-91
84	Ramwati	17-7-73	5-3-91
85	Maya Devi	18-7-73	7-3-91
86	Bhatcri	19-7-73	4-6-91
87	Chameli Devi	19-7-73	12-3-91
88	Krishna Devi	22-7-73	30-5-91
89	Attro	1-8-73	12-3-91
90	Suresh Kumar	1-8-73	22-3-91
91	Saraswati	1-8-73	5-3-91
92	Rajo Devi	1-8-73	25-3-91
93	Harvaji	2-8-73	13-2-91
94	Anare	6-8-73	5-2-91
95	Kishni	1-9-73	10-4-91
96	Giano Devi	1-9-73	14-3-91
97	Bharpai Devi	14-9-73	15-3-91
98	Saraswati	8-10-73	27-3-91
99	Chhano Devi	8-10-73	13-3-91
100	Sukhbir Singh	1-11-73	7-2-91
101	Birmo Devi	20-12-73	4-6-91
102	Smt. Parkash	1-1-74	30-4-91
103	Smt. Rani	3-1-74	14-5-91
104	Smt. Sringari	9-1-74	18-2-91
105	Om Parkash	2-3-74	3-5-91
106	Kalawati	20-6-74	14-3-91
107	Sharvan Devi	12-7-74	13-1-91
108	Kitabo Devi	15-7-74	14-5-91

STATEMENT—contd.

S. No.	Name	Date of Engagement on Part Time	Date of Appointment on regular basis
109	Parkashwati	15-7-74	5-3-91
110	Roshani	19-7-74	19-4-91
111	Chaman Wati	22-7-74	13-2-91
112	Kranti Devi	27-7-74	22-3-91
113	Angoori Devi	1-8-74	14-3-91
114	Shanti Devi	1-8-74	7-5-91
115	Shila Devi	1-8-74	22-3-91
116	Santosh Kumari	25-8-74	7-5-91
117	Risalo Devi	29-8-74	16-4-91
118	Zalo Devi	1-9-74	12-3-91
119	Sona	2-9-74	25-3-91
120	Sumitra Devi	8-9-74	5-3-91
121	Kasturi Devi	17-9-74	22-3-91
122	Meda Ram	1-10-74	10-4-91
123	Chander Kala	1-10-74	10-4-91
124	Maya Devi	1-1-75	14-2-91
125	Krishna	1-1-75	13-3-91
126	Imrati Devi	1-2-75	22-3-91
127	Naraian Singh	3-2-75	22-3-91
128	Chameli	3-2-75	19-3-91
129	Jagwati	11-2-75	4-5-91
130	Maya Devi	1-3-75	14-3-91
131	Ram Piyari	5-4-75	8-3-91
132	Vidya Rattan	16-4-75	14-3-91
133	Omvir	1-5-75	13-3-91
134	Indrawati	1-5-75	2-5-91
136	Savitri Devi	17-6-75	7-3-91
137	Ram Piyari	1-7-75	22-3-91
138	Rajwati	1-7-75	5-3-91
139	Balbiri	12-7-75	14-3-91
140	Jaswanti	15-7-91	5-4-91
141	Premwati	15-7-91	18-3-91

STATEMENT—contd.

S. No.	Name	Date of Engagement on Part Time	Date of Appointment on regular basis
142	Kanta Devi	15-7-91	5-3-91
143	Savitri	16-7-75	5-3-91
144	Maya Wati	17-7-75	5-3-91
145	Raj Dulari	21-7-75	12-3-91
146	Maya Devi	22-7-75	26-3-91
147	Bhagyawanti	23-7-75	7-3-91
148	Lila Devi	24-7-75	7-3-91
149	Kela Devi	24-7-75	5-3-91
150	Santra	28-7-75	22-3-91
151	Om Parakash	1-8-75	5-3-91
152	Risale	1-8-75	5-3-91
153	Bhupan	1-8-75	12-3-91
154	Ram Wati	1-8-75	18-4-91
155	Santosh	1-8-75	7-3-91
156	Sumitra Devi	1-8-75	12-3-91
157	Krishna Devi	1-8-75	14-5-91
158	Kesari	8-8-75	26-3-91
159	Naihu Singh	13-8-75	9-4-91
160	Anoop Singh	16-8-75	12-3-91
161	Mahaveero	20-8-75	5-4-91
162	Ram Piyari	22-8-75	14-3-91
163	Usha Devi	28-8-75	5-3-91
164	Chand Kaur	13-9-75	15-3-91
165	Gomati Gomatī	1-10-75	5-3-91
166	Braham Prakash	16-10-75	5-3-91
167	Ramo Devi	16-10-75	22-3-91
168	Kamla	17-10-75	14-3-91
169	Ramo Devi	1-11-75	26-3-91
170	Shanti Devi	1-11-75	8-3-91
171	Smt. Murti Devi	1-11-75	15-3-91
172	Shila Devi	1-11-75	29-3-91
173	Jai Pali	2-1-76	9-4-91
174	Ramo Devi	3-1-76	5-4-91
175	Imarati	7-1-76	10-4-91
176	Prakashi	10-1-76	18-3-91
177	Shyamo Devi	28-1-76	5-4-91
178	Jage Ram	2-2-76	9-4-91
179	Raj Bala	1-3-86	19-3-91
180	Charida Devi	4-3-86	12-3-91
181	Sukhbiri	12-3-76	14-3-91
182	Prem	1-4-76	27-3-91
183	Phoolwati	15-7-76	22-3-91
184	Ramo	15-7-76	27-3-91

Pollution by Sugar and Chemical Factories in Moradabad and Bijnore, Uttar Pradesh

3404. SHRI CHETAN P. S. CHAUHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the sugar and chemicals factories in Moradabad and Bijnore districts of Uttar Pradesh are creating air and water pollution by violating the direction laid down by the Government for installation of pollution control equipments: and

(b) if so, the remedial measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Of the sugar and chemical factories in Moradabad and Bijnore districts of Uttar Pradesh, 12 units are reported to be not meeting all the standards prescribed under the Water (Prevention and Control of Pollution) Act, 1974 and 16 units are not meeting all the standards prescribed under the Air (Prevention and Control of Pollution) Act, 1981, as they have not installed adequate pollution control equipment.

(b) A time-bound action plan has been prepared for control of pollution in consultation with the State Government and a Notification has been issued under which polluting units are required to meet the standards by December 31, 1991.

The Uttar Pradesh Pollution Control Board has initiated legal action

against 4 units for not taking adequate steps to meet the prescribed standards.

Location of Polluting and Hazardous Industries

3405. SHRI RAM KAPSE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state the measures the Government propose to take under the Environment (Protection) Act, 1986 to prohibit the location of the polluting and/or hazardous industries in designated industrial areas within 25 km of the periphery of towns having population of more than one million as allowed by the new industrial location policy?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): Location of polluting and hazardous industries even in designated industrial areas within 25 km of the periphery of towns with a population of more than one million is to be guided by zoning, land-use regulations and environmental legislation. As such, the provisions of the Environment (Protection) Act, 1986 would be used to locate and regulate development of hazardous industries, where necessary.

Shortage of Drinking Water in DIZ Area

3406. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that there is perennial water shortage

in DIZ area, New Delhi specifically in Sector 'D'; if so, the reasons therefor ;

(b) whether the hand pumps sanctioned for Sector 'D' Mandir Marg have since been installed ;

(c) if not, the reasons therefor and the steps being taken to instal these pumps without further delay ; and

(d) the other emergent measures being taken to tide over this crisis in DIZ area specifically in Sector 'D' ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) There is a general shortage in Delhi due to overall shortage in the bulk supply of water. This shortage gets aggravated during the summer season due to power breakdown, voltage fluctuations, less availability of raw water, and/or diversion of water during fire fighting operations.

(b) and (c) The NDMC had sanctioned 3 hand-pumps for Sector-D, out of which one is already installed. The remaining two could, not, however, be installed, due to the soil being of boulder collapsible strata and therefore, the attempts to instal these pumps was abandoned.

(d) The CPWD propose to bore two tubewells in the area in addition to the existing ones, to augment the supply of water in Sector-D. It has also taken up with the NDMC for sanctioning an additional connection for augmenting water supply to Sector-D.

Temples in Hamirpur and Jhansi

3407. SHRI V. N. SHARMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the temples in Hamirpur and Jhansi are being maintained properly by Archaeological Survey of India ;

(b) if not, the steps proposed to be taken by the Government for the maintenance of these temples properly which are of the national and historical importance ; and

(c) the amount spent by the Archaeological Survey of India on the maintenance of these temples during the last three years with details thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) There are no Centrally Protected Temples in the cities of Hamirpur and Jhansi.

(b) Does not arise.

(c) Does not arise.

Development of Siddha System of Medicine

3408. SHRI R. KANAGA GOVINDARAJULU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Central Council for Research in Ayurveda and Siddha is neglecting Siddha System of medicines and is treating it as a subordinate system of Ayurvedic ; and

(b) if so, the steps the Government propose to take for the development of Siddha System as a separate entity ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA) : (a) No, Sir.

(b) Government have taken the following major steps for development of Siddha System of Medicine :—

- (i) The Central Council for Research in Ayurveda and Siddha is conducting research programme in Siddha System of Medicine. 14 Institutes/units under the Council are engaged in research in this system of medicine.
- (ii) Two Departments of Government college of Siddha Medicine at Palayamkottai have been upgraded for Post-graduate training in Maruthuvam and Gunapadam.
- (iii) Under the Central Government Health Scheme, one unit each at Madras and New Delhi have been established for providing treatment according to Siddha system to the beneficiaries.
- (iv) A Siddha Pharmacopoeia Committee has been constituted to prepare standards formulary and pharmacopoeia of drugs of this system. The first volume of siddha formulary has already been published.
- (v) Drug and Cosmetics Act was further amended in 1982 and

Siddha System has been shown as a separate system of medicine in that Act.

Situation of Pandav Nagar Colony in Delhi

3409. DR. LAL BAHADUR RAWAL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Pandav Nagar Colony which is near the factory of Mother Dairy in Patpar Ganj in Shahdara Zone of Delhi is located in the rural area of Ghrona Neemka;

(b) whether it has since been declared as urban area covering the old abadi as well as the entire revenue estate of the Ghrona Neemka Village as per Gazette of India Notification dated March 8, 1986, Part II, Section III, sub-section (ii) of SO-991 :

(c) whether another area named Ghrona Neemka does not exist near the Mother Dairy plant in Patpar Ganj of Shahdara Zone, Delhi as per revenue records and Pandav Nagar Colony is situated only in Ghrona Neemka ; and

(d) if so, the factual position in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Pandav Nagar Colony is situated in the rural area of Ghrona Neemka Bangar.

(b) Government of India have extended the provisions of Delhi Rent Control Act, 1958 to the village Ghrona Neemka vide notification

dated 8th March, 1986 referred to in the Question and not the village Gharonda Neemka Bangar. The village Gharonda Neemka alone has been declared as urban by the Municipal Corporation of Delhi, and not Gharonda Neemka Bangar by a separate notification dated 22nd April, 1982.

(c) and (d) Deputy Commissioner, Delhi has reported that Pandav Nagar Colony is situated on the land of village Gharonda Neemka Bangar. The Mother Dairy Plant is situated in the land of village Mandawali Fazalpur on the boundary of village Gharonda Neemka Bangar.

Pollution Control Around Pune City

3410. SHRI ANNA JOSHI : Will the Minister of ENVIRONMENT & FORESTS be pleased to state the measures taken to control the air and water pollution in and around Pune City in Maharashtra ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : To control the air and water pollution in and around Pune city in Maharashtra, the following measures are reported to have been taken :

1. Pune Municipal Corporation has prepared an exhaustive sewage treatment and disposal scheme taking into account a total flow of 526 MLD in the year 2001. The scheme costing Rs. 72.66 crores has been submitted to Govt. for approval. The Pune Municipal Corporation is also trying to secure a World Bank loan for this scheme.

2. The total sewage including industrial effluent generated from the Pune Municipal Corporation area is estimated to be about 300 MLD. Primary treatment arrangements have been provided at Bhairoba Pumping Station. A new sewage treatment plant for biological oxidation unit has been constructed and commissioned near the Naidu Hospital.

3. The Maharashtra Pollution Control Board has prosecuted M/s. High Explosive Factory located in the catchment area of the Mula River because the unit has not provided effective treatment arrangement for control of pollution. All the major units in the catchment area of the Pawane River basin have provided effluent treatment arrangements.

4. The ambient air quality monitoring in and around Pune is regularly carried out under the National Ambient Air Quality Monitoring Programme. The ambient air quality of Pune is within the prescribed limits.

[Translation]

Untouchability

3411. SHRI HARI KEWAL PRASAD : Will the Minister of WELFARE be pleased to state :

(a) whether untouchability incidents are occurring in the country inspite of enacting anti-touchability law ;

(b) if so, the number of such incidents which occurred during the last three years, State-wise ; and

(c) the steps taken by the Union Government to make the untouchability law more effective ?

THE MINISTER OF WELFARE
(SHRI SITARAM KESRI) : (a) Yes
Sir.

(b) A statement is attached.

(c) Under Section 15(i) of the Protection of Civil Rights Act, 1955 every offence punishable under the Act has been made cognizable. Under Section 15A(2) of the Protection of Civil Rights Act, 1955, the State Governments and Union Territory Administrations are required to take measures like provision of adequate

facilities including legal aid, appointment of officers for initiating or exercising supervision over prosecutions, setting up of special courts, setting up of Committees at appropriate levels, provision of periodic surveys and identification of untouchability prone areas to combat the evil of punitouchability.

The Central Government also gives grants-in-aid on 50 : 50 basis to State Governments and Union Territories for effective implementation of the provisions of the Protection of Civil Rights Act, 1955.

STATEMENT

Cases registered under the protection of Civil Rights Act, 1955

S. No.	Name of State/UT	No. of cases registered		
		1988	1989,	1990
1	2	3	4	5
1	Andhra Pradesh	393	465	203
2	Assam	Nil	Nil	Nil
3	Bihar	2	371	371
4	Goa	3	5	5
5	Gujarat	107	94	172
6	Haryana	2	3	—
7	Himachal Pradesh	8	6	N.A.
8	Jammu & Kashmir	5	N.A.	2
9	Karnataka	833	759	807
10	Kerala	26	23	24
1	Madhya Pradesh	444	410	463
12	Maharashtra	306	231	257
13	Orissa	56	47	43
14	Punjab	1	Nil	Nil
15	Rajasthan	230	275	207
16	Tamil Nadu	886	660	787
17	Tripura	Nil	Nil	Nil
18	Uttar Pradesh	386	353	357
19	West Bengal	Nil	Nil	—
20	Chandigarh	2	Nil	—
21	Delhi	0	1	5
22	Pondicherry	22	27	27
23	Dadra & Nagar Haveli	—	—	—
24	Andaman & Nicobar Islands	—	Nil	Nil
25	Lakshadweep	—	Nil	Nil
26	Daman & Diu	—	Nil	Nil
27	Manipur	—	Nil	—

[English]

Elephant Sanctuaries

3412. SHRI GOPI NATH GAJAPATHI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the number of Elephant sanctuaries in the country and the location thereof ;

(b) the amount released by the Union Government for proper maintenance of these Elephant sanctuaries during the last three years ;

(c) whether the central assistance is not sanctioned every year for Chandaka Elephant sanctuary, Bhubaneswar or it is very inadequate if sanctioned some year ;

(d) if so, the reasons therefor ; and

(e) the steps taken to provide adequate fund for the elephant sanctuary in 1991-92 ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) and (b) At present there is no sanctuary created especially for elephants. However, statement of the sanctuaries having elephant population is given at Annexure. The amount released during the last three years for each sanctuary is also given in the attached statement.

(c) to (e) Amounts released for Chandaka Wildlife Sanctuary during the last three years are as follow :—

(Rs. in Lakhs)

	1988-89	1989-90	1990-91
	13.80	13.65	12.07

Keeping in view the budget allocation for the development of national parks and sanctuaries for the year 1991-92, efforts will be made to pro-

vide central assistance to support activities that are essential for the development of the Chandaka Wildlife Sanctuary.

STATEMENT

Names of the wildlife sanctuaries which have elephant populations and the amounts released to these sanctuaries during the last three years

(Rupees in Lakhs)

Sl. No.	Names of the Wildlife Sanctuaries and their locations	Amount released in last three years		
		1988-89	1989-90	1990-91
1	Sri Venkateswara Chittoor Cuddapa, Andhra Pradesh	—	—	1.00
2	Mehao Dibang Valley, Arunachal Pradesh	1.50	5.00	3.25
3	Pakhui East Kameng, Arunachal Pradesh	2.00	11.50	6.00

STATEMENT—contd.

(Rs. in Lakhs)

Sl. No.	Names of the Wildlife Sanctuaries and their locations	Amount released in last three years		
		1988-89	1989-90	1990-91
	D'Ering Siang, Arunachal Pradesh	2.50	3.48	4.50
5	Barnadi Kamrup, Assam	3.32	—	4.79
6	Garampani Sibsagar, Assam	—	—	—
7	Orang Darrang, Assam	—	—	—
8	Dalma Ranchi, Bihar	—	—	—
9	Bhadra Shimoga, Karnataka	3.52	6.25	4.50
10	Biligiri Ranga Swamy Mysore, Karnataka	7.52	7.35	6.08
11	Brahmagiri Madikeri, Karnataka	—	—	—
12	Cauvery Mysore, Karnataka	—	—	—
13	Dandeli Uttara Kanada, Karnataka	5.73	3.88	3.00
14	Nugu Mysore, Karnataka	3.75	2.95	3.10
15	Shettihally Shimoga, Karnataka	1.95	1.30	3.10
16	Chimmony Quilon, Kerala	—	0.40	—
17	Chinnar Iduhki, Kerala	1.09	1.49	—
18	Idukki Idukki, Kerala	1.45	3.20	10.00
19	Neyyar Trivandrum, Kerala	0.85	—	5.00
20	Parambikulam Palghat, Kerala	0.50	—	3.00
21	Peechi Vazhani Trichur, Kerala	2.589	—	5.00
22	Peppara Kottayam, Kerala	—	—	—
23	Periyar Kottayam, Kerala	—	—	—
24	Shenduruny Quilon, Kerala	0.83	—	2.30

STATEMENT—contd.

(Rupees in Lakhs)

Sl. No.	Names of the Wildlife Sanctuaries and their locations	Amount released in last three years		
		1988-89	1989-90	1990-91
25	Thattikad Idukki, Kerala	0.72	—	1.95
26	Wayanad Calicut & Wayanad, Kerala	—	7.65	5.98
27	Nongkhyllam East Khasi Hills, Meghalaya	0.41	2.40	—
28	Siju West Garo Hills, Meghalaya	—	1.60	2.40
29	Dampa Aizawal, Mizoram	16.50	4.55	5.10
30	Intanki Kohima, Nagaland	1.862	—	2.82
31	Chandka-Dampara Puri, Orissa	13.80	13.65	12.07
32	Hadgarh Keonjhar Mayurbhanj, Orissa	—	—	—
33	Khalasuni Sambalpur, Orissa	—	—	—
34	Kot arh Phulbani	—	—	—
35	Kuldhia Balasore, Mayurbhanj, Orissa	—	—	—
36	Mahanadi Baisipalli Puri, Orissa	—	—	—
37	Satkosia Gorge Dhenkanal Puri, Orissa	—	—	—
38	Simulipal Mayurbhanj, Orissa	—	—	—
39	Ushakothi Sambalpur, Orissa	—	—	—
40	Anamalai (Indira Gandhi) Coimbatore, Tamilnadu	—	5.55	2.14
41	Mudumalai Nilgiris, Tamilnadu	1.627	7.43	4.50
42	Nilgiri Tahr Nilgiris, Tamilnadu	—	—	—
43	Sonnadi Uttar Pradesh	—	—	—
44	Chapramari Jalpaiguri, West Bengal	—	—	—
45	Gorumara Jalpaiguri, West Bengal	—	—	—
46	Jaldapara Jalpaiguri, West Bengal	2.68	3.93	4.50
47	Mahananda Darjeeling, West Bengal	—	4.52	2.98
Total		76.698	98.08	109.06

Incentives to Encourage Sports

3413. SHRI HARIN PATHAK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) steps proposed to be taken by the Government for the welfare of sportsmen and their family members who have represented in the National Sports earlier ;

(b) whether the Banks and other Government Undertakings provide employment to the sportsmen, as per criteria fixed by the Government ; and

(c) if not, reasons thereof and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND THE DEPARTMENT OF WOMEN & CHILD DEVELOPMENT (KUMARI MAMATA BANERJEE) : (a) Government is implementing the Scheme of National Welfare Fund for Sports persons with a view to giving financial assistance to eligible sportspersons and their families in indigent circumstances. This includes sports persons, who have achieved excellence in National Sports.

(b) and (c) The guidelines of the Union Govt. to provide recruitment of meritorious sports persons to its Group 'C' & 'D' posts in relaxation of normal recruitment procedure have been circulated to Govt. Undertakings for suitable adoption.

The Indian Banks Association have also circulated a scheme to all Public Sector Banks under which meritorious

sportspersons are recruited in sub-staff, clerical staff and officers cadre without any written test.

Drug Addicts in the Country

3414. SHRI HARIN PATHAK : Will the Minister of WELFARE be pleased to state :

(a) the number of drug addicts in the country ;

(b) whether the number of drug addicts are increasing or decreasing with a propaganda of the Union Government ; and

(c) how much drugs, Hassish, Charas, Brown-Sugar etc, come from different countries and what steps the Government have taken to control the situation ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) No census of drug addicts has been undertaken. The number of drug addicts in the country cannot be indicated. In 1990-91 about 2.27 lakh drug addicts were registered with various deaddiction, counselling and after-care centres being funded by the Government.

(c) According to information furnished by Narcotics Control Bureau since the operation is illicit, the data regarding quantity of drugs which come from various countries is not available. Government is taking following steps in this regard :—

- (i) The Narcotics Drugs and Psychotropic Substances Act was enacted in 1985 and its provisions were further strengthened in 1989 ;

- (ii) The Prevention of Illicit trafficking in Narcotics Drugs and Psychotropic Substances not was enacted in 1988;
 - (iii) Narcotics Control Bureau has been set up under the Department of Revenue as Central Nodal Enforcement Agency;
 - (iv) Inter-state and Inter-agency Enforcement Coordination has been improved through the Narcotics Control Bureau;
 - (v) Training of customs, Police and other enforcement officers is organised in various training Institutes;
 - (vi) International Regional and bilateral cooperation in drug enforcement has been improved by ratifying the U. N. Convention of 1988, formulating the SAARC Convention of 1990 and signing bilateral agreements with several countries like USA., Mauritius and Afghanistan.
- (b) the amount involved in each such cases and the name, and the post held by the employee and the name of the office in which he has been working;
 - (c) whether any formalities are still to be completed by the Government in according its approval to said claims and if so, whether concerned employees have been informed about it;
 - (d) if so, the dates on which information in this regard has been sent in each case;
 - (e) whether there are certain cases out of the said cases in regard to which all the formalities have been completed and objections raised have already been cleared and if so, the reasons for not making payments in cases where the employees have met with accident; and
 - (f) whether any stipulated time limit has been fixed for the disposal of such cases and whether there is any provision to take action against such guilty employees of the Ministry who have not followed the above fixed time limit?

Translation]

Claims Cases Pending

3416. SHRI SURYA NARAYAN YADAV :
SHRI YASHWANTRAO PATIL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of such medical claim cases of Government employees wherein more than Rs. 10,000 is involved pending with the Ministry for more than one year;

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA): (a) to (f) The information is being collected and will be laid on the Table of the House.

[English]

Result of M. A. (Previous) Political Science

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3417. SHRI PHOOL CHAND VERMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT

be pleased to state :

(a) whether the results of some students who appeared in M. A. (Previous) Political Science from South Campus, Delhi University have been withheld ;

(b) if so, the details of the students and the reasons therefor ; and

(c) when the result of these students is likely to be announced ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) to (c) According to the information furnished by Delhi University, the results of six students who were allowed to appear provisionally in M. A. (Previous) Political Science Examination, 1991 from South Campus, have been withheld due to certain doubts regarding their eligibility. Further action in regard to declaration of their results would be taken by the University after the question of eligibility is decided.

[*Translation*]

Additions/Alterations in D. D. A. Colonies

3418. SHRI ARVIND NETAM : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether unauthorised additional rooms/shops are being constructed by the allottees in D.D.A. residential colonies without getting the construction plans being approved ;

(b) if so, the details thereof ; and

(c) the action being taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) and (c) Complaints of unauthorised construction are received from time to time and show cause notices under section 30(1) & 31(1) under Delhi Development Act, 1957 are issued to the defaulters. Action for cancellation of allotment is initiated by DDA. In case the area is transferred to the Municipal Corporation of Delhi intimation of unauthorised addition is given to the Municipal Corporation of Delhi for taking appropriate legal action.

[*English*]

Heart Patients Fleeced of Lakhs in AIIMS

3419. SHRI RAJNATH SONKER SHASTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether a multi-million rupee racket involving fleecing of heart patients turning up for operation in AIIMS has come to notice as reported in the Indian Express dated August, 7, 1991 ;

(b) if so, the details thereof and the action taken in this regard ;

(c) whether the probe has been completed and if so, the results thereof ;

(d) whether the system of asking the patients to buy the equipments required for heart operation was changed to taking of money from them ;

(e) if so, when was the system changed and the reasons therefor ;

(f) whether no official receipt is being given to the patients in lieu of the cash/money received ;

(g) if so, the reasons thereof and how the money has been accounted for all these years ; and

(h) the steps taken to check such practices ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SIDDHARTHA) : (a) The press report in Indian Express dated 7-8-1991 has come to notice of Government. However, as per AIIMS report no multi-million Rupee racket involving the fleecing of heart patients has come to notice. Only certain irregularities in the maintenance of accounts of the amounts received from patients coming for heart operations, have come to their notice.

(b) An amount of about Rs. 4.87 lakhs in excess of the book balance of Rs. 0.51 lakhs was found with the dealing assistant, who has already been placed under suspension on 26-7-1991 and an enquiry has been ordered by the Institute into the whole affair.

(c) The probe has not been completed so far.

(d) Yes, Sir.

(e) The system was changed during 1978-79 with a view to ensure genuine supply of valves and other accessories at reasonable rates, thereby eliminating the risk of using sub-standard/inferior materials at exorbitant rates to the patients coming

from different parts of the country, as also to avoid difficulties to them in running all over the city to buy such items.

(f) Official receipts are now being given by the Institute for the money received.

(g) The money received prior to the year 1991-92 was not being passed through Institute accounts. The accounts of transactions relating to the individual patients were being kept in a register as well as in the concerned files.

(h) Orders prescribing proper procedure in the matter of accounting of receipts/payments as well as purchase of equipments have already been issued by the Institute to all its Departments in May, 1991.

Food Samples Lifted from Super Bazar

3420. SHRI MADAN LAL KHURANA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of food samples lifted from branch stores of the super Bazar and the Kendriya Bhandars in Delhi during the last twelve months and the details of the analytic reports thereof and how does the same compare with the previous three years ;

(b) the number of food samples lifted from the wholesale markets of Delhi during the last twelve months and the results of the analysis thereof ; and

(c) the number of cases filed in the courts during the last three years

and the details of the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SIDDHARTHA) : (a) to (c) As per information furnished by the Delhi Administration, the Department of Prevention of Food Adulteration had lifted two samples of food articles from the Super Bazar during the last twelve

months. On analysis, both the samples were found to be conforming to the standards; however, in one case violation of labelling provisions was observed.

No sample was lifted from Kendriya Bhandar during the last twelve months.

The details of the samples lifted from Super Bazar and Kendriya Bhandar during the previous three years and the results thereof are as follows :

Institution	Samples lifted.	Analytical results
Super Bazar	3	All the three samples were found to be conforming to the standards; however, in two cases violation of labelling provisions were observed.
Kendriya Bhandar	5	All the five samples were found conforming to the standards.

A total of 28 samples of various articles of food were lifted from the wholesale markets of Delhi during the last twelve months and three samples were found adulterated and in case of two samples violation of labelling provisions was observed. Result of one sample is still awaited.

A total of 822 cases have been instituted in the Courts during the previous three years (i.e. 1988—1990). 233 cases ended in conviction; 26 ended in acquittal; 124 were disposed of due to various reasons like discharge, absconding and death of the accused; 439 cases are pending in the Courts.

[English]

12.00 hrs.

MR. SPEAKER : Shri Rabi Ray.

(Interruptions)

MR. SPEAKER : I will allow one after the other.

(Interruptions)

MR. SPEAKER : I am allowing Shri Rabi Ray.

(Interruptions)

MR. SPEAKER : I will call one after the other. Now Shri Rabi Ray.

(Interruptions)

SHRI BASU DEV ACHARIA (Bankura) : Where is the *suo motu* statement on the air crash near Imphal? Where is the Minister? Such a serious accident has happened.

SHRI RUPCHAND PAL (Hooghly) : The Minister should have come here. (Interruptions)

MR. SPEAKER : Nothing is going on record.

(Interruptions)*

MR. SPEAKER : I will allow you. I will allow everybody. But Shri Rabi Ray first.

(Interruptions)

SHRI BASU DEV ACHARIA : The Minister should make a statement.

MR. SPEAKER : I will allow you to make a statement.

(Interruptions)

SHRI C. K. KUPPUSWAMY (Coimbatore) : Sir, allow me.

MR. SPEAKER : I will allow you to make a statement

(Interruptions)

MR. SPEAKER : Please understand. I am allowing you to make a statement.

SHRI C. K. KUPPUSWAMY : Allow me. (Interruptions)

MR. SPEAKER : Shri Rabi Ray first. I will allow one after the other.

(Interruptions)

SHRI BASU DEV ACHARIA : The Civil Aviation Minister should

make a *suo motu* statement on the air crash that took place at Imphal. It should come first. It is a very serious matter. (Interruptions)

[Translation]

SHRI MADAN LAL KHURANA : Shri Lal Bahadur Shastri resigned on this issue. So Shri Madhavrao Scindhia should also tender his resignation. (Interruptions)

[English]

SHRI BASU DEV ACHARIA : A statement must be made. Sixty nine lives have been lost. (Interruptions)

MR. SPEAKER : Nothing is going on record.

(Interruptions)*

MR. SPEAKER : This is becoming intolerable. I am saying that I will allow you one after the other. Why don't you take your seats?

(Interruptions)

MR. SPEAKER : I am not disallowing you. But then you cannot make a statement at one and the same time. I will allow you.

(Interruptions)

MR. SPEAKER : I will allow you also Shri Kuppuswamy, but just afterwards.

(Interruptions)

MR. SPEAKER : Please sit down. I will allow you.

(Interruptions)

MR. SPEAKER : Now please take your seat. Shri Kuppuswamy please

take your seat. I have taken note of your feelings. I am going to allow you to say whatever you want to say. In Orissa, I am told that, flood situation is serious. They want to raise it. After that I will allow you. Now Shri Rabi Ray.

[*Translation*]

SHRI RABI RAY (Kendrapara) : Mr. Speaker, Sir, I want to inform you that seven out of the thirteen districts of Orissa are in the grip of an unprecedented flood. Army has been deployed there to mitigate the sufferings but we had to undergo sufferings. I blame the Government for late deployment of the army by two days and on account of this the woes of the people increased. Through you I want to inform the Government that 15 to 20 lakh hectares of land is submerged under water and you can well imagine the gravity of the situation. I also wish to tell you that fifteen to twenty people have lost their lives till date. I urge that the Prime Minister should immediately pay a visit to that area and assess the situation since sixty lakh people are affected. Fotedar Saheb was here a little while ago but he has left. Cholera has spread in that area. The action State Government is going to take in this regard is still not known. But the Central Government should immediately send emergency medical relief to that place. Till date thirty eight thousand tonnes of foodgrains have allocated to Government of Orissa by the Central Government under the public distribution system. Keeping in view the current situation in the state I urge that this should be increased to sixty thousand tonnes immediately. Rice is also not available there. Sixty

lakh people are affected by the floods and seven districts have been hit hard. You can very well imagine the situation where fifteen to twenty lakh hectares of land is inundated.

A year back when Orissa was in the grip of devastating flood, the State Government had made a demand of hundred crore rupees but nothing was given. I think the State Government is going to submit a memorandum in this regard. As per my estimate the loss was to the tune of at least five hundred crore rupees.

[*English*]

The Central Government does not assist the State Government in a big way.

[*Translation*]

The State Government will not be ask to do anything. Lakhs of people are involved in it. Through you, I request that the Prime Minister should go there and take stock of the situation. The most important thing is that people do not die of cholera. The Central Government should send doctors there.

[*English*]

SHRI LOKANATH CHOUDHURY (Jagatsinghpur) : Mr. Speaker, Sir, this time the floods in Orissa are unprecedented. Seven days back there was a flood. The floods have destroyed the whole coastal areas. Because the Chief Minister ordered the stopping of the flow of water from Hirakud Cuttack town could be saved. People are still on the tree tops and the State Government has not been able to reach them. Of course, the State

Government requested the Army to help; but the Army came late. Still there are many areas where it has not been possible to reach the people. So under these circumstances, an epidemic has come in a big way and the State Government is not in a position,—in fact no State Government can be in a position—to meet such a situation. I, therefore, on my behalf, requested the Prime Minister by telephone to immediately visit Orissa because seeing the situation it only will give a proper impression to the Central Government. It is the worst human tragedy that has taken place.

I, therefore, urge the Leader of the House to make a statement immediately here, about whatever demands that have been made by Shri Rabi Ray and also about the Prime Minister's immediate visit and also granting of additional help of medicine and food to the State Government which are required immediately. Otherwise there will be thousands of deaths and the people will not be rescued. This is the position. The crop has been damaged twice. So, the coming year will be very worse in Orissa. Many houses have collapsed. The Central Government should take into consideration the misery of the people of Orissa and it should immediately take all necessary steps to assist the State Government.

SHRI SIVAJI PATNAIK (Bhubaneswar) : This is the third round of floods in Orissa this year which has affected seven districts and 45 lakhs of people have been affected in this round. All the 13 districts have been affected in all the three rounds.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum) : This is not a matter for Orissa only.

MR. SPEAKER : Why are you obstructing the Member from Orissa ?

SHRI SIVAJI PATNAIK : The statement should be made on behalf of the Government about the situation and all urgent steps should be taken immediately to help the marooned people and the State Government.

It is a very tragic experience. The Central Government should realise the situation. The Central Government has not come to the rescue of the State Government. There is not enough stock of rice. Essential commodities are not available in Orissa because of this dislocation. Government should send the required stock of essential commodities.

The people of Orissa had a tragic experience during the floods in Ganjam district when they did not get any help from the Centre. This should not happen again.

A Parliamentary Committee should be constituted and it should visit the State and all the necessary steps should be taken as per their advice.

SHRI NIRMAL KANTI CHATTERJEE : You should appoint a Parliamentary Committee.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : The calamity that has unfortunately befallen Orissa draws not only the sympathy but the concern of the

entire House and the people of India. I would like to assure the Hon. Members that, as usual in such circumstances, the Government of India will do everything to help the State Governments, to meet the situation and there is no question of any other consideration coming in between.

[*Translation*]

*SHRI C. K. KUPPUSWAMY (Coimbatore): Mr. Speaker Sir, Recently Union Minister Shri Chidambaram had been to Rajbhavan Madras at the behest of the Governor of Tamil Nadu. The Governor of Tamil Nadu had invited dignitaries for tea on 15th August, 1991. At the tea party about 15 MLAs who belong to AIADMK gheroad Union Minister, Shri P. Chidambaram.

Next day when he was proceeding to his constituency from Madras, he was alighting enroute at Tiruchirapalli Air-port. (*Interruptions*) Certain AIADMK MLAs and partymen came to the Airport and attacked the Minister and two Members of Parliament who were accompanying him.

Tiruchirapalli being the district headquarters all the district administrative officials like the District Collector, Superintendent of Police and a DIG are there. Even when there are so many officials stationed in Tiruchirapalli adequate protection was not given to a Union Minister. I want to draw the attention of the entire world through this august House to a serious lapse of not giving security to a union Minister in his

home state. Even Members of Parliament are not getting necessary protection.

Law and order situation in Tamil Nadu has deteriorated. Hence I would demand the dismissal of the Tamil Nadu Government. I am to request you to consider dismissing the Tamil Nadu Government for there is only a *Goonda* rule in Tamil Nadu. My beloved brother and former Prime Minister, Shri Rajiv Gandhi was assassinated, brutally murdered in Tamil Nadu during Governor's rule. A promising leader and a former Prime Minister himself could not be protected and I charge this as an inability and inefficiency on the part of the machinery to restore law and order. It is condemnable that a national leader has been done away with**. I would request this august House to consider why this action is necessary. Thorough probe into this incident is necessary. Whatever that had taken place at Tiruchirapalli should be inquired into and all the details should be placed before the House. In future, whenever a member of the Union Council of Ministers visits Tamil Nadu adequate care should be taken. Else whatever that had happened to Shri Chidambaram today may happen to Shri Arjun Singh tomorrow or to any other Minister in future. Whatever had happened to Shri Chidambaram is by Thugs and Goondas, those who would even dare remove their *dhotis* are there. An MLA who belongs to Pattali Makkal Katchi was beaten up in the Assembly itself. It is no ordinary matter to be ignored. I would

*Translation of the speech originally delivered in Tamil.

**Expunged as ordered by the Chair.

like to keep this House informed of their tendency. We want people of Tamil Nadu should be given due protection. It is our responsibility. Hence I request you to attend to the duty of ensuring protection to Union Ministers and Members of Parliament. All the Members of this House, leaders and Members of the Opposition like Shri Advani Ji and Shri Vajpai Ji should take note of this. All the Members of Parliament should be given security. What had taken place in Tamil Nadu is unprecedented. Hence I humbly request you all, that adequate protection should be given to all the members. I conclude having made this statement and thank Hon'ble Speaker for allowing me to raise this.

MR. SPEAKER : If there are any references to the President of India, they will not form part of the record

(Interruptions)

SHRI R. RAMASWAMY (Periyakulam) : Sir, Mr. Chidambaram and Mr. Arunachalam have cheated the Tamil people after obtaining vote. So, the entire Tamil people are against those two Ministers. *(Interruptions)*

SHRI M. R. KADAMBUR JANARTHANAN (Tirunelveli) : Sir, our Party should be given an opportunity.

MR. SPEAKER : I will give you. Please take your seat. I will give you the opportunity to speak.

(Interruptions)

SHRI N. SUNDARARAJ (Pudukkottai) : Sir, on 16th of August, the Minister of State, Shri Chidambaram

planned to visit his constituency. I myself, Member of Parliament from Pudukkottai, and Shri Adaikalaraj, Member of Parliament from Tiruchirapalli, had gone there to receive Shri Chidambaram. While going to the Airport we came to know that AIADMK people had gathered there under the leadership of four AIDMK M.L.As. ... *(Interruptions)*

MR. SPEAKER : You don't disturb him like that.

(Interruptions)

SHRI N. SUNDARARAJ : Four AIADMK M.L.As I can name them. They are ***(Interruptions)*.

MR. SPEAKER : The names will not go on record.

(Interruptions)

MR. SPEAKER : Please don't disturb. I am going to allow you to speak.

(Interruptions)

SHRI N. SUNDARARAJ : Around 200 to 300 persons had gathered there to show black flags against Shri Chidambaram. But, unfortunately, Sir, when Shri Adaikalaraj came down to the airport, when he was coming to the airport itself, there was stone-throwing and we immediately contacted the local Superintendent of Police asking him to give security to the Minister when he was going away from the airport to his constituency. Unfortunately, the Superintendent was not able to give any protection and when we contacted the Collector, he said, 'We will give adequate security and we were not able to contact the DIG (Police), Sir, *(Interruptions)*.

[*Translation*]

SHRI RAJNATH SONKAR SHASTRI (Saidpur) : Why are you wasting time of the House? Why don't you suspend the Government? You are merely whiling away your time in the House. (*Interruptions*)

SHRI RAM PRASAD SINGH (Vikramganj) : Why don't you suspend the ruling Government of that place? (*Interruptions*)

[*English*]

SHRI N. SUNDARARAJ : While going out, Shri Chidambaram's car was attacked. I was in that car, I was attacked in my chest and Shri Chidambaram was hit in the legs and the windscreen of the car was totally damaged not only by the iron rods, but by stones and even eggs filled with acid were thrown against him to disfigure his face, to kill him, to eliminate him physically. This has been there. And after that he travelled two kilometres and he stopped the car in Gundur and we contacted the Superintendent of Police and asked the Collector and the DIG to come over to give security to Shri Chidambaram and the DIG and Collector said, 'We can give the security, but the situation is tense'. But Shri Chidambaram asked, 'If you can give security, give me the security. But if you cannot give security, you give it to me in writing that you will not be able to give the security'. That was the situation. He was brutally beaten. Not only that. Nearly 30 cars have been totally damaged. First eight cars were damaged and then the Minister's car was damaged and a total of 30 cars of the convoy of Shri Chidambaram had been damaged. I would like to know

from the Government what is the security given to a Minister of State belonging to a particular State while travelling to his constituency. Is he not allowed to go to his constituency? Does he not belong to Tamil Nadu or does he belong only to Delhi? We want to know this from this Government. I was told that Shri Chidambaram is in the 'Z' category whereby he will be eliminated by some other agency, some other terrorist group in the country. But the AIADMK Party, which is running the Government in Tamil Nadu, has itself called for black flag demonstration. It has itself indulged in such kind of activities to eliminate Ministers. Even when Shri Arunachalam visited his own constituency, the Collector there boycotted the function; the Vice-Chancellor boycotted the function.

MR. SPEAKER : Please don't go into the details.

SHRI N. SUNDARARAJ : This is what is happening in Tamil Nadu. We want to know what the Government is going to do in this regard. We want to know whether they are going to give security to the Central Ministers in Tamil Nadu, to me, to my colleagues etc. or not. (*Interruptions*)

SHRI N. SUNDARARAJ : Are they going to provide security or not? Are they going to allow whatever happens in Tamil Nadu? Will they allow killing? Shri Rajiv Gandhi was killed there. This is going to happen there. We want to know from the Government, about this. We want to know from the Home Minister, from the Prime Minister about this incident. What is the crime that Shri

Chidambaram has committed? What is the crime Shri Arunachalam has committed? The only thing is that they stood by the Government, by their party. This is the reason why they are trying to eliminate the two Ministers.

SHRI MUKUL BALKRISHNA WASNIK (Buldana) : This is not an issue limited to Shri Chidambaram.

MR. SPEAKER : Shri Wasnik, I am not allowing you. Please don't interrupt.

(Interruptions)*

MR. SPEAKER : I cannot allow all the 542 Members to speak at a time. Please sit down. Now, I call Shri P.G. Narayanan to speak.

SHRI P.G. NARAYANAN (Gobichettipalayam) : Mr. Speaker, Sir, the situation which took place in Tamil Nadu has no connection with the AIADMK Party . . . (Interruptions) We do not wish that kind of violence to take place in Tamil Nadu. But the people of Tamil Nadu felt that the stand taken by the two Union Ministers on the Cauvery issue was against the interests of Tamil Nadu. (Interruptions).

SHRI K. RAMAMURTHEE TINDIVANAM (Tindivanam) : Will they differ from the Cabinet decision? How can you differentiate them from the Cabinet?

MR. SPEAKER : Please, don't carry on the cross-talk. Let him complete.

SHRI P.G. NARAYANAN : The Cauvery water issue is a sensitive issue.

The two Ministers, Shri P. Chidambaram and Shri M. Arunachalam, have taken a different stand. The people of Tamil Nadu felt that the stand taken by the two Ministers is against the interests of the State of Tamil Nadu. On the particular day, at Trichy Airport some DMK men, DK men, PMK men and some anti-social elements assembled there. But our Government provided all security. The Government officials even advised the two Ministers not to proceed. But in spite of that, they proceeded and at a particular stage one person in the car, in the convoy of the Minister threw a chappal at the crowd. This infuriated the crowd and then the people started chasing them. Police have taken action against the anti-social elements. (Interruptions).

SHRI K. P. UNNIKRISHNAN (Badagara) : This is a matter of breach of privilege. (Interruptions).

MR. SPEAKER : Let him complete. If all the 542 Members want to speak at a time, I cannot help.

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum) : On such an important issue, even that should be allowed.

MR. SPEAKER : I have taken cognizance of that.

SHRI P.G. NARAYANAN : Our Chief Minister has given assurance that hereinafter there would not be any demonstration. So, the matter ends. Further, yesterday, in front of the Tamil Nadu House, some 400 congressmen assembled and shouted

*Not recorded.

slogans against our Chief Minister. They were abusing our Chief Minister. They used filthy language against our Chief Minister. Is it justified, Sir? (*Interruptions*). About the yesterday's incident, I want the Minister to reply to it because it has been said that congress had a hand in the incident. (*Interruptions*).

SHRI C. CHINNASAMY SRINIVASAN (Dindigul) : Last week, when the Defence Minister visited Madras, he was provided with adequate security arrangements by the State Government. (*Interruptions*).

MR. SPEAKER : I am not allowing you. I am not allowing more than two Members from one party.

(*Interruptions*)

SHRI M.R. KADAHBUR JANARTHANAN (Tirunelveli) : Please allow two Members from our Party also, because you allowed two members from Congress-I. (*Interruptions*)

MR. SPEAKER : I allowed because he is an injured person.

(*Interruptions*)

SHRI M.R. KADUMBUR JANARTHANAN : They have charged our Government. We have to reply to it.

MR. SPEAKER : I have called Shri Unnikrishnan's name. Please sit down.

(*Interruptions*)*

MR. SPEAKER : That is not going on record. Please first take your seats. The House cannot run like this. You

cannot hold the House to ransom. Please sit down first.

(*Interruptions*)

MR. SPEAKER : I have allowed two Members. Please sit down Please understand that I cannot allow all the people. Whosoever speaks without my permission, that will not go on record.

(*Interruptions*)*

SHRI K.P. UNNIKRISHNAN : Sir, I had sent you a notice about the breach of Privilege under Rule 222 and Rule 223. (*Interruptions*).

MR. SPEAKER : Are you on this point or on something else?

SHRI K.P. UNNIKRISHNAN : Sir, I am on this very point only. I had sent a notice about the breach of Privilege. Sir, I am not concerned with the political aspects of the problem or the love-hate relationship that exists between the Congress-I and AIADMK in the state of Tamil Nadu. But there is a very grave issue and that is about the Constitutional rights of the Members as well as how we go about it, when it turns into molestation and assault on the Members, when they were going to their concerned constituencies.

Therefore, Sir, it is not a very simple matter. I am also not concerned with the security of the Minister. That is a matter to be settled between the Union Government and the State Government. The House comes in, because the Members' rights have

been violated. These are the sacred rights guaranteed under Article 105 of the Constitution and Sir, you in your wisdom, have to protect it and zealously safeguard it.

Sir, that apart, it had been held by a number of your predecessors as well as by the House itself that any kind of molestation or intimidation of any Member for whatever views expressed by him in his parliamentary duty on any matter of relevance, will constitute a grave contempt of the House. Sir, I am only confining myself to this narrow aspect of this problem. I would leave it to them, to fight it out, as I said I am not concerned with the love-hate relationship that exists between these two parties in Tamil Nadu.

But Sir, this is of grave importance to this House as it involves the rights of Members—the Constitutional rights and also the right of dissent. After all, you know, there can be no excuse. We may differ in this House; we differ outside—but if you allow this tendency to continue, we shall subject ourselves to an incipient kind of fascism which would subvert the very Constitution itself. Therefore, Sir, my request to you would be to ask the Union Government and the State Government for all the details. We do not know anything. They are naming some people. (*Interruptions*).

MR. SPEAKER : I will take appropriate action. What I should do, that you leave it to me.

SHRI K. P. UNNIKRISHNAN: It is a question of breach of Privilege and contempt of the House.

SHRI CHINNASAMY SRINIVASAN (Dindigul) : On the same matter I want to explain one thing that last week the Defence Minister visited Tamilnadu and he got a warm welcome and very good protection. These Central ministers have got some problem regarding the Cauvery water issue. That is why people are agitated against them and they held black-flag demonstrations. The Tamilnadu Chief Minister has told that AIADMK people are not involved in this matter and only some aggrieved farmers are responsible for this. Sir, you kindly take appropriate steps regarding the Cauvery water dispute and tell these ministers to support the Tamilnadu Chief Minister's stand.

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, today morning we had a discussion with the D.M.K. Headquarters in Tamil Nadu. I think the attempt made by our friends to hold D.M.K. responsible for their own misdeeds is unfair. I condemn the manner in which this incident took place and I wish to say that Tamil Nadu is a very sensitive state and I think that as far as the country's security is concerned the spread of such an anarchy is a disgraceful act. It is not confined to this, none of the newspapers offices are safe. The session of the Parliament ended on the 14th. A weekly magazine called "Tarasu" is published there. Since, the magazine had criticised the acts of the Chief Minister, the its office was attacked two days back and two of its employees were killed. . . (*Interruptions*).

MR. SPEAKER : Now you are going to some other issue.

SHRI RAM VILAS PASWAN : The Textile Minister was directly involved in it. (*Interruptions*). Not only this the office of another newspaper called "Kumudam" was attacked. Shri Unnikrishnan has raised the question of freedom of the Press and its rights and you, yourself are also very much concerned about it. Through you I only wish to state that the Government should take a firm step in this regard and the Government should not only give assurances but should also act on such assurances.

[*English*]

SHRI SAIFUDDIN CHOU-DHURY (Katwa): In the morning the leader of the House has, in an attempt to pacify the agitated Members, said that the Prime Minister would talk to the agitated Members. It is not the question of the Prime Minister talking to some Members. It is a question of the whole House. The tendency that has started with the incident that took place in Delhi has spread over to the South . . . (*Interruptions*) . . . It is a very serious matter. Not only it has spread to the South, but what happened in Delhi is being emulated in Pakistan also! Mrs. Benazir Bhutto's car has been attacked. It is a tendency of not to tolerate the voice of dissent. . . (*Interruptions*) . . . I have not taken any name of any party or Member. The point is that, the way the State Government of Tamil Nadu has tackled the situation there and the way they reacted to it is very unfortunate. I demand that the Union Government should come with a concrete statement in the House as to what has happened there; who are the people

who are involved in it and what kind of action they are going to take. We cannot allow this kind of gagging of the right of expression of Members and the right to dissent in this country, to happen any more. (*Interruptions*).

SHRI JASWANT SINGH (Chittorgarh) : Mr. Speaker, Sir, in this entire sorry episode, there is one aspect which is of no interest whatsoever to this House. There are however three other aspects that are of great interest. The one aspect which is of no interest whatsoever is the strife between the Congress party and the AIADMK. Whether it is inside this House or in Tamil Nadu, that is of no interest to us in it. They will settle that amongst themselves as best as their wisdom will allow. (*Interruptions*).

SHRI M.R. KADAMBUR JANARTHANAN (Tirunelveli) : We are not fighting against Congress. We are with the Congress. (*Interruptions*).

SHRI JASWANT SINGH : I am relieved to hear that, Sir. I am relieved to hear that there is no fight on that. In fact, our worry extends to three concerns. If there is no fight, then I would like to know: The first concern is the establishment of facts. Some Members of the Congress party here, greatly agitated, and rightly agitated because we have also seen the photographs of a Union Minister's car without wind-shield, etc., they allege that AIADMK is involved in it; equally AIADMK Members have said that we have got nothing to do with it. (*Interruptions*) That really extends to the point that we should have the facts of the matter—what after all are the facts of the matter.

That takes me to the second point which is the response of the Union Government. My friend has pointed out that the response of the Union Government varies from day to day. I can understand that the response of the Union Government varies from day to day, considering the political importance or unimportance of a matter. We can also understand that it is their allies with whom they are fighting just now which they wish to play down. But the response of the Union Government on a serious matter as an assault on the Member of the Cabinet must be uniform. That is the second concern.

The third concern, as pointed out by my friend Shri Unnikrishnan is about the privilege of the House. The way a Member of this House—whether he wishes to go to Tamil Nadu, or he wishes to go to Assam or Jammu & Kashmir—was impeded from performing his duties as a Member of Parliament, here, I think, Sir, your protection and the total concern of the House come in.

So, these are the three aspects and therefore I would request you, Sir, to issue suitable directions to the Government on these three concerns, which I am sure, the rest of the House also shares. (*Interruptions*)

SHRI K RAMAMURTHEE TINDIVANAM : I want to speak, Sir. (*Interruptions*).

MR. SPEAKER : Two Members have spoken from your party.

(*Interruptions*)

SHRI K RAMAMURTHEE TINDIVANAM : Sir, he was the injured

person. He was a person in the convoy of vehicles. So, only one Member has spoken. I will make a statement. (*Interruptions*)

MR. SPEAKER : On your behalf, Shri Kuppuswamy has spoken. (*Interruptions*).

SHRI K RAMAMURTHEE TINDIVANAM : Sir, I will give the details of how it all happened. (*Interruptions*).

MR. SPEAKER : It is not necessary; we will see it later. Two Members have already spoken.

(*Interruptions*)

SHRI K RAMAMURTHEE TINDIVANAM : It is not the question of two Members, Sir. (*Interruptions*).

MR. SPEAKER : What is important—getting the response from the Government or your speaking ?

(*Interruptions*)

SHRI K. RAMAMURTHEE TINDIVANAM : Government must also clarify the position. (*Interruptions*).

MR. SPEAKER : Okay, please speak.

SHRI K RAMAMURTHEE TINDIVANAM : Sir, the attack that has taken place on Shri P. Chidambaram on 16th is a planned one. (*Interruptions*).

SHRI M.R. KADAMBUR JANARTHANAN : Sir, the SP informed the Minister that the people were furious.

(Interruptions)

SHRI K. RAMAMURTHEE TINDIVANAM : It is a planned attack. On 10-8-1991, in a public meeting, the Cabinet Minister of the State in their speech, has clearly said that the Ministers Shri Chidambaram and Shri Arunachalam should not enter Tamil Nadu and announced that they would be treated severely. That was said on 10-8-91 on the platform by the AIADMK State Ministers and after that, the Cabinet Minister, Shri Chidambaram, who attended the Independence Day Reception in Raj Bhawan on the invitation of the Governor of the State was treated in such a way that signals were sent all over the State, to a section of the people that this is the way the Central Minister has to be treated .. *(Interruptions)* ..

SHRI M.R. KADAMBUR JANARTHANAN : We will not allow it Sir. *(Interruptions)*.

SHRI K. RAMAMURTHEE TINDIVANAM : Sir, the very next day, on the 16th, the incident had taken place. The DIG was there; the DSP of Police was there and the Collector was there. The Chief Minister had gone on record by saying that they went and met the Central Minister only after consulting her over the phone. The Chief Minister had gone on record that they did not look after the safety and security arrangements of the Central Minister inspite of the fact that they knew that there was going to be a demonstration and that would ultimately turn into a violent demonstration. And then Sir, the call for the boycott was given by the Chief

Minister. I do admit that, if they swore that AIADMK was not involved, we have nothing to say. The Chief Minister came forward with her first statement saying that her party had nothing to do with the matter and that there was no violent incident at all at Tiruchirapalli. Her second statement was, "Yes, the people were agitated. The AIADMK has nothing to do with the incident. It was the farmers, and the goondas who did this violent act." .. *(Interruptions)* .. The third statement was that the incident took place. The goondas attacked. But it was by the DMK men, the DK men and the Pattali Makkal Katchi men. If that is so, what is the necessity for a Government there which cannot control the law and order in the State and which cannot look after the safety and security of the Central Ministers? .. *(Interruptions)* .. Sir, it was a planned attack .. *(Interruptions)* .. They will not tolerate. They are the sons of such a tradition. They will be behaving in that way only .. *(Interruptions)* ..

MR. SPEAKER : Are you addressing the Chair or talking to them?

(Interruptions)

SHRI K. RAMAMURTHEE TINDIVANAM : Sir, as far as this House is concerned, Mr. Chidambaram, a Member of the Cabinet headed by our beloved leader, Shri Narasimha Rao, supported the decision of the Cabinet and he had been singled out. Shri Arunachalam has also been singled out for boycott. I want to know from the Home Minister as to whether the collective responsibility will hold good or not. Are they going to let

down these two Ministers and run the Cabinet or are they going to hold some responsibility in this regard? I want to know from the Prime Minister as to whether he will be welcomed with garlands or with black flags when he will be visiting Tamil Nadu. (*Interruptions*) Who ensures the freedom of speech in this country? Can there not be a difference of opinion to what had been said by a Chief Minister, more so in Tamil Nadu? Is this the way in which you are going to conduct the Government? Will this Government be a silent spectator for all these atrocities which are taking place in Tamil Nadu? Should they not take action? I appeal to the Home Minister and I want a categorical reply from the Home Minister on whether he will be allowing the same situation if it will take place to other Ministers in other States. Is it going to be an anarchy? Are we having a democracy or an anarchy? The Prime Minister and the Home Minister must come before this House to ensure us about our democracy, about freedom of speech and about the integrity of our country. . . (*Interruptions*)

MR. SPEAKER : I will allow only one member and that too for only one minute.

SHRI M.R. KADAMBUR JANARTHANAN : Mr. Speaker, thank you for allowing me. I have to speak just two sentences. Just to dislodge the other Ramamurthy, this Ramamurthee is telling all these things which are not true. There appears to be no other purpose. . . (*Interruptions*) The headlines in the press say, "Jaya opposed to protest rallies". It is very clear from these

headlines that our Chief Minister is in no way connected with the violent incident in Tiruchirapalli. According to the wishes of the people of Tamil Nadu, our Chief Minister has instructed the MPs and MLAs not to participate in the functions and meetings of these two Ministers. There is nothing else. But the Congress (I) is planning something. The Youth Congress (I) is going to show black flags to our Chief Minister when she visits Delhi on 23 and 24 August 1991. Are you going to justify the action of the Youth Congress (I)? . . . (*Interruptions*) The Chief Minister of Tamil Nadu and our Party, AIADMK are in no way connected with the violent incident. (*Interruptions*) Only ten members from Tamil Nadu are present here while 18 Congress members of Tamil Nadu have not come to attend the Parliament. It is a factional fight among the Congress (I) MPs from Tamil Nadu. . . (*Interruptions*)

MR. SPEAKER : Mr. Ramamurthee, please don't talk to them. Please sit down. Is the Government interested in making a statement?

Shri Arjun Singh Today, in the beginning itself, I have already said something. There was some objection to it. But I would like to repeat it once again.

SHRI JASWANT SINGH : What are the facts?

MR. SPEAKER : Please, let him speak.

SHRI ARJUN SINGH : I would like to make it very clear. I am doing so not only on my behalf, but on behalf of this Government and if I am permitted to say, on behalf of every member of this House. As regards rights and privileges, every

member has the right to travel to any part of the country, to say what he thinks is correct in his wisdom and to stand by it. This is an inalienable right and there cannot be any constraint or restraint on it.

SHRI GEORGE FERNANDES (Muzaffarpur) : But what happened there ?

SHRI ARJUN SINGH : So far as the most important aspect is concerned, Shri Unnikrishnan and Shri Jaswant Singh had made a reference to it. This is what we feel. You are the repository of our trust and confidence. Whatever you deem fit under the circumstances . . .

SHRI RAM VILAS PASWAN : But tell us the facts first . . .

[*Translation*]

SHRI ARJUN SINGH : At least listen to me. You are not prepared even to listen to me. I am telling on this matter . . . (*Interruptions*)

[*English*]

SHRI GEORGE FERNANDES : What is the matter ? What has happened ? And what is the Government's view ?

SHRI ARJUN SINGH : I am very sorry that the clinically alert mind of Shri George Fernandes is failing to grasp what I am trying to say. What I am trying to say is that the question of privilege of a member is an inalienable right and there can be no compromise on it.

SHRI GEORGE FERNANDES : Have the Government raised the matter of privilege ? In fact, in the morning

I told the hon. Minister that a matter of privilege is involved. Where is the matter of privilege ?

SHRI ARJUN SINGH : This is something to which I am not supposed to answer here. So far as the second aspect is concerned . . . (*Interruptions*)

[*Translation*]

SHRI RAM VILAS PASWAN : What happened, first narrate the incident.

(*Interruptions*)

MR. SPEAKER : If you do like that, how will it go ?

(*Interruptions*)

[*English*]

SHRI LOKANATH CHOUDHURY : It will be better if the hon. Minister himself moves the privilege motion.

SHRI GEORGE FERNANDES : He is not coming to the facts. We do know the theory. Let him come to the facts.

MR. SPEAKER : He is not going to use your words and your ideas. He is going to use his own ideas in his own words.

SHRI ARJUN SINGH : There may be many occasions when I might be speaking in his language though he will not speak in my language.

Sir, so far as the facts of the case are concerned, as is evident here, there are differing versions. All I can say at this moment of time is that I will request the Home Minister to get all the facts and come to the House and then the House may reach its own

conclusion. How can I respond straightaway and say this is right and that is wrong or that is right and this is wrong? (*Interruptions*)

MR. SPEAKER : Let me have my own say on this point. I have heard Members speaking on this issue.

(*Interruptions*)

[*Translation*]

SHRI RAM VILAS PASWAN : Mr. Speaker, I would like to state that three days earlier, an incident concerning Shri Scindiaji took place and the issue was raised in this House and the Hon. Minister made a statement on that very day at 4.00 p.m. . . (*Interruptions*) Would you please like to state whether the Home Minister will make a statement on this issue in the house today or not? (*Interruptions*)

[*Translation*]

MR. SPEAKER : I have heard you. You should understand that I am trying to help you, Mr. Kuppaswamy. Please sit down and don't interrupt when I am saying something, otherwise having said all those things you would not get anything.

I was saying that I have heard the Members speaking on this issue. I have received one Privilege Motion also. I am receiving Privilege Motions only 15 or 20 minutes before the House starts and I don't get the opportunity to go through the papers. Privilege Motions are something in which judicial decisions have to be taken. I will go through these papers and find out the fact. But the entire House is interested in knowing as to what has actually happened over there. Different versions have been given here. One version has come

from one side; another version has come from another side and a third version is also put before the House which is dependent on what has appeared in the newspapers. So, the entire House is interested in knowing as to what has actually happened.

Now, I would request that the factual position should be brought to the notice of the House as well as to the Presiding Officer so that we can appropriately deal with it. I agree with the Hon. Members who have said that the interests and the privileges of the Members to speak in the House should be protected. It will be the duty of the Presiding Officer to see that their interests are protected. This has to be done through the Government machinery as well as the State machinery. I would request all those who are concerned in giving protection to the Members in one State or the Union Territory that all protection should be given to the Members to do their duty in the proper manner.

SHRI INDERJIT (Darjeeling) : Sir, would you kindly allow me to make a very brief and important submission?

SHRI N. SUNDARARAJ : Sir, when will the Minister make a Statement?

MR. SPEAKER : I am not fixing the time. Statement should be made as early as possible.

(*Interruptions*)

MR. SPEAKER : Beyond certain limits if you stress this point, you will not get anything.

(*Interruptions*)

MR. SPEAKER : Please sit down. This is very wrong.

(Interruptions)

SHRI N. SUNDARARAJ : Three days have already passed since the incident took place. There is no statement from the Government yet. *(Interruptions)*

MR. SPEAKER : You should understand the nicety involved in it.

SHRI N. SUNDARARAJ : What is the nicety in killing persons? What will happen tomorrow if I will be killed?

MR. SPEAKER : I will give you all the protection. It is useless to argue like this.

SHRI N. SUNDARARAJ : It is very useful. Sir. *(Interruptions)*

MR. SPEAKER : I am allowing Mr. Advani now. I will allow some of you one after another. You should please understand that I cannot go on arguing like this with every Member.

SHRI LAL K. ADVANI (Gandhi Nagar) : Mr. Speaker, Sir, through you, I would like to draw the attention of the House and of the Leader to a very disquieting Report from Moscow. News Agencies have reported this morning that an Emergency has been.

MR. SPEAKER : May I request that unless the news is confirmed, we may not raise that kind of an issue in the sovereign Parliament of ours about a sovereign country? I thought that, you were on a different issue. *(Interruptions)* We can give a little interregnum.

SHRI LAL K. ADVANI : The Government ought to tell us

MR. SPEAKER : I know that. I will talk about it and something will be done.

SHRI LAL K. ADVANI : I will abide by your order.

MR. SPEAKER : Thank you.

SHRI LAL K. ADVANI : Mr. Speaker, Sir, this morning, I have seen a news report which is essentially a report from a news magazine of New York, reporting, the Pakistan Prime Minister speaking in terms of War in the context of Kashmir. I am really amazed and shocked that a statement of this kind should have come from the Pakistan Prime Minister of all persons.

He says : "The Kashmir issue was increasing tension between the two countries. It is of such seriousness that it has the potential to be the cause of yet another War between India and Pakistan.

It is my duty as the Prime Minister of Pakistan to tell India how unhappy we are about this state of affairs."

I am sure that every Indian in the country is unhappy about what is happening in Kashmir. But for the Pakistan Prime Minister to say this is, as they say in Hindi "उल्टा पोर कोतवाल को रुने" After all what is happening in Kashmir today is the result of the politics of murder and mayhem unleashed by no less than Pakistan itself from across the border. On top of that, he should be talking

in terms of unhappiness that this is happening and in a way threatening India with War.

There has been tension between our two countries on the issue of Kashmir for a long time but no one has talked in terms of War as blatantly as the Pakistan Prime Minister has done and therefore, I thought it was necessary that the whole House should take notice of it and let the Pakistan Government and the Pakistan Prime Minister know that here is a democracy where we can have all kinds of differences but when it comes to the question of the country's integrity, when it comes to the question of Kashmir and all that Pakistan has been doing, our response to that is unanimous and unequivocal.

Sir, I am sorry to state that we have been somehow indulgent to all that Pakistan has been doing in international fora and we have allowed it to blatantly violate the Simla Agreement whereunder Pakistan had promised India that it would not raise this matter in international fora and regard Kashmir as a matter to be sorted out bilaterally between India and Pakistan.

Sir, there is no doubt that my Party which was at that time, the Bharatiya Jan Sangh, was unhappy even with the Simla Agreement. We felt that after that great victory that our Army has won in the battlefield, it was an occasion to settle the Kashmir issue once and for all and not to become party to any declaration which says that Kashmir's final settlement is yet to come. That is a different matter.

But at least, Pakistan had abjured itself and agreed not to raise it in the international fora. It is unfortunate that JKLF should have been given hearing at the Sub-Commission of the U. N. It is surprising. I do not know what the Government of India has done in this regard to prevent this whole happening. But what is happening in Kashmir is a matter about which the whole nation is concerned. I think, it would be in the fitness of things, if the Government took us into confidence as to how it is reacting to the situation. A Special Envoy, a Special Messenger, is believed to have come from the Pakistan Prime Minister with a message for the Prime Minister. We do not know what the message is. Is it to express this kind of unhappiness which is reported in the *Newsweek*. This is a matter about which the whole House should take notice and the Government should take the House into confidence.

SHRI SAIFUDDIN CHOUDHURY : It is evident that deep-seated conspiracy is going on to whip up War-kind of situation which is sought to be imposed on India by Pakistan.

The interview of Shri Nawaz Sharif in *Newsweek* is really disturbing. He says that they are unhappy over what is happening in Kashmir.

13.00 hrs.

And I fully agree with Mr. Lal K. Advani that it is really their making, the way they are aiding the terrorists and helping them to really destabilise the Valley, the political situation there is condemnable. It is really astonishing that they are blaming India for what is happening in Kashmir.

Now, it is not only that a kind of isolated statement came from Mr. Nawaz Sharif, but certain international incidents have taken place. One is that has been referred by Mr. Lal K. Advani about Sub-Commission on Human Rights in Geneva.

Then there is a comment made by the US Ambassador to Pakistan where he said that there could be a war between India and Pakistan in regard to Kashmir; and also he said that Kashmir is not an integral part of India; and the kind of a Resolution that has been passed by the Organisation of Islamic countries. All these are indicative of a deep-rooted conspiracy to really bring India and Pakistan to the brink of a war situation.

Now I demand a comprehensive statement from the Government about all this : how they view the statement that has been made by the Pakistani Prime Minister, what is their reaction to it and what kind of a reaction they are going to make to all the utterances made by US Ambassador to Pakistan, and all that has happened in Geneva and OIC ?

All this is very necessary to create an alertness in the mind of our people; and to really take a stand for the unity and integrity of the country. I demand that a statement should come quickly and we should also be given an opportunity to react and to give our opinions to that.

[*Translation*]

SHRI GEORGE FERNANDES :
Mr. Speaker, Sir, while efforts are being made for reducing tension all over the world, contrary to this in our

sub-continent especially between India and Pakistan, tension is growing continuously. It is quite obvious that our neighbouring country has been creating disturbances for quite a long time in our country especially in the two States viz, Kashmir and Punjab. And it also does not deny this fact.

Before Nawaz Sharif assumed the office of the Prime Minister, Shrimati Bhutto had set up a fund of Rs. 5 crores or 5 million dollars—I do not remember now the exact amount for providing active assistance to elements working for creating tension and terror in Kashmir. So, we know well that this type of involvement is inevitable for the Prime Minister, whosoever he may be, in the politics of Pakistan to make his position strong in his country. And we have faced the disastrous consequences of their evil activities not only once but many a times. Mr. Speaker, Sir, through you, I would like to highlight two things. During the last two-three years there has been many talks in this regard between the Prime Ministers of the two countries. Some details of these talks have always been given to this House. But what are the details of the talks held between our Prime Minister and his Pakistani counterpart, their role in sorting out the differences between the two countries? Keeping in view the statement made by Shri Nawaz Sharif regarding the prevailing situation in Kashmir, this should also be made clear to the House. The House should be taken into confidence.

Secondly, I would like to state that the foreign Secretary of Pakistan is at present in India for holding talks. Though he is our guest and I also

take him as a guest because he has come to India to hold talks on behalf of his country, I would like to know the real intention of such a statement made by the Pak Prime Minister at this juncture. We would like to know the definite information from the Government on this issue. Mr. Speaker, Sir, I would like to state that it is very easy to create tension and to continue it for long. But in view of the poverty and deplorable condition of the South Asian countries, we would like to make all our efforts to reduce tension and controversies instead of increasing them; and all the controversies between the two countries should be solved under the Shimla Pact. Though Lalji said that his Party had opposed this pact at that time, yet when he was in the Government, we all jointly tried honestly to implement that pact. Thus, we all are bound to abide by the provisions of Shimla Pact. Therefore, we still want that we, with all our might, should try to solve all the controversies in the light of the Shimla Pact.

[English]

SHRI CHANDRA JEET YADEV (Azamgarh) : Mr. Speaker, Sir, the issue which has been raised by the Leader of the Opposition, I think, is a matter of serious national concern. What I feel personally concerned is that the Government of India is not reacting as it should react to such a situation, which directly concerns our sovereignty and security of our country. Now what is happening in Pakistan and Pakistan's approach on this issue is very well known. For several months, the former Chief of Staff of Pakistan, Mr. Aslam Beg, was

talking about a war between India and Pakistan on the issue of Kashmir. He was making public statements even on the border and occupied area of Kashmir by Pakistan. And the present General is also making the same kind of statement. And this interview of the Prime Minister of Pakistan, Sir, is a matter of very serious concern. They are taking full advantage of the Kashmir situation and we feel to be isolated. I have a feeling that because of the ambiguous stand of the Government of India, they are failing in their duty to create a public opinion in our favour and isolate Pakistan. Pakistan's leadership is giving a call that there can be a war between India and Pakistan. Sir, I think, this is a matter of serious concern.

Sir, I have sent a letter to you this morning that one important Labour Leader Mr. Gerald Kauffman visiting Kashmir on our invitation, on the invitation of the Government of India, and making statements against us on this important issue giving strength to what Pakistan's leadership is saying. This also needs to be clarified. When Mr. Gerald Kauffman was visiting our country on our invitation, how was he allowed to go to Kashmir and make all kinds of statements when he was our guest here. Did the Government take the trouble of at least seeking his personal clarification as to how did he make a public statement which goes against our stand on Kashmir? Therefore, all these things together become a matter of serious concern.

I hope that our Prime Minister should have taken note of the interview of the Prime Minister of Pakistan and must have got in touch with

him. We would like to know whether the Prime Minister has got in touch with the Prime Minister of Pakistan.

Every one of us agree on Simla Agreement .. (*Interruptions*)

MR. SPEAKER : Please conclude.

SHRI CHANDRA JEET YADAV : Sir, we want to be friendly with Pakistan and the people of India and Pakistan want to be friendly with each other. But if the leadership of Pakistan will go on making this kind of statement .. (*Interruptions*)

MR. SPEAKER : It goes without saying that we want friendship.

SHRI CHANDRA JEET YADAV : This goes without saying. That is why, it has become an important thing.

Let the Prime Minister—not certainly the Leader of the House should stand up and make a spontaneous reaction right now—come and make a statement on this issue.

MR. SPEAKER : Shri Wasnik, please complete in one minute. Please do not make it a speech.

SHRI MUKUL BALKRISHNA WASNIK (Buldana) : The other day the honourable Home Minister Shri Chavan had assured in the House that as he has not gone through the speech of Mr. Kauffman, the shadow Foreign Secretary of the United Kingdom, regarding his reported statements in the press concerning Kashmir. He had also assured that he would first go through his statement and would come before the House. The issue which has been raised by the Leader of the Opposition, is really very important. It concerns the security, sovereignty

and integrity of the nation. Pakistan in the last few weeks has been whipping anti-India feeling through various forums everywhere in the world. Not only that. The Organisation of Islamic Countries as well as the Amnesty International have been requesting that their delegations should be given permission to visit Kashmir.

MR. SPEAKER : Now you are widening the scope and going to other areas.

SHRI MUKUL BALKRISHNA WASNIK : All these things are happening. I would like that the Government should make a comprehensive statement on whatever is happening from Pakistan's side and at the same time what the Government of India is doing to counter the anti-India feeling being generated by Pakistan through various forums in the world.

SHRI FRANK ANTHONY (Nominated Anglo-Indian) : I happened to be on the Defence Council from the time of the Viceroy's Defence Council. In 1971 I was called at midnight by Indira Gandhi, the then Prime Minister, to a defence meeting. She told us : "Pakistan has committed aggression. It has sent its bombers to attack Agra and Ambala where we have our front rank Air Force. Pakistan has committed aggression. We are now at war with Pakistan." Her last words were "fight well, my countrymen". If Pakistan attacks us every India will join in repelling the attack. But I think, we should leave the matter to the Prime Minister. Our Chief of Army Staff has just gone to America. The American feeling has become

pro-India. So it is better to leave the matter to the Prime Minister, And I have no doubt that he will be able to assess the position accurately. We will not go to war unless Pakistan commits aggression on us.

SHRI INDER JIT (Darjeeling) : We need to take serious note of two grave developments. Both have been mentioned by the Leader of the Opposition. One is in regard to the reported statement of Pakistan's Prime Minister. Pakistan has already unleashed a proxy war on us. Now it is threatening an open war. I therefore support the demand made for a comprehensive statement from the Prime Minister on this particular subject. I am happy that the Prime Minister did clarify from the Red Fort that there is no question of any third party intervention in regard to the Kashmir issue. But this matter needs to be made abundantly clear from the floor of the House, and also in regard to the visit of Mr. Kaufman and related matters.

MR. SPEAKER : I am not allowing that matter to go on record. You will not make any general reference.

SHRI INDER JIT*.

MR. SPEAKER : I am not allowing any reference to be made to that point unless it is confirmed.

(Interruptions)

MR. SPEAKER : Now please let me say something on the point which has already been raised.

The issue is vital. We should deal with it with the attention it deserves. The representative of the Government

of Pakistan is in India. He would certainly be treated as an honoured guest as is our practice. We would not depend only on what has appeared in the newspapers and magazines. By adopting appropriate methods, the text and tenor of it should be ascertained. And I am sure, the House is interested in knowing the factual position on this.

SHRI GEORGE FERNANDES : I have given notice of an adjournment motion on the Meghalaya situation, where the Government is all set to topple the Lyngdoh Government. We had raised this matter here before the House was adjourned for the weekend. Sir, this Government have refused to give any answer. Some noise was made from the other side, but I heard, on the authority of the Leader of my Party that the Prime Minister had assured him in a private discussion—two days ago I raised the matter on the floor of the House on Thursday—that nothing will be done in Meghalaya to disturb the present Government. It seems to me now that the Government is being toppled, all arrangements have been made for it, and I want, Sir, to move my motion for adjournment of the House to discuss this very important matter.

MR. SPEAKER : You can do it only after I give my consent.

(Interruptions)

MR. SPEAKER : I think you have taken one hour and 15 minutes for raising matters.

*Nor recorded.

(Interruptions)

SHRI BASU DEV ACHARIA (Bankura) : Sir, an elected Government would be destabilised, it is being disturbed in Meghalaya. . . . *(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE : Despite what has happened in Tamil Nadu, we have not asked for anything. But what is going to happen in Meghalaya today? The entire democratic fabric of the country is at stake . . . *(Interruptions)*

MR. SPEAKER : You must realise that you have taken one hour and 15 minutes on matters which are not on the agenda.

(Interruptions)

MR. SPEAKER : Everybody can talk on that. The atrocities on Scheduled Castes and Scheduled Tribes are all important, which are going to come up.

(Interruptions)

SHRI CHITTA BASU (Barasat) : We have also written to you about the developments in Meghalaya *(Interruptions)*.

[*Translation*]

SHRI LAL K. ADVANI : Mr. Speaker, Sir, the matter raised by Shri George Fernandes regarding Meghalaya is indeed serious and is gaining ground since the last seven or eight days and the most unfortunate issue is that the leader of the Congress Party is the Speaker of the House and you should also take this fact into

consideration. He is the Speaker of the House.

[*English*]

He is the Speaker of the House.

MR. SPEAKER : Can I do it?

SHRI LAL K. ADVANI : You can do it not officially, but even as the Chairman of the Presiding Officers' Conference you can safely exercise your good offices and see that this kind of situation does not develop.

[*Translation*]

Mr. Speaker, Sir, till date anything, that can be called constitutional crisis has yet not cropped up but whatever is happening politically, repeals the anti-defection law. It puts the sanctity of Parliamentary institution to an end and it appears that the House is helpless about it. We expected that the Prime Minister, who is the head of Government and the president of Congress Party, would play a key role in giving right direction to the activities but it appears that he will not be able to do the same and consequently the elected Government there will be thrown out of power and a new Government will be formed in their place, this should not happen.

Through the leader of the House I request the Prime Minister to intervene in this matter and do what is justified and prevent anything wrong. *(Interruptions)*

SHRI RAM VILAS PASWAN : Mr. Speaker, Sir, the matter related to Meghalaya is a matter concerning the north east states. Sir . . .

MR. SPEAKER : Members from your party have already spoken.

SHRI RAM VILAS PASWAN : I have a point. The states lying in Purvanchal are sensitive states and we have been raising this issue for the last ten days. Now the Congress Party wants to form its Government there by hook or by crook. The Congress wants to form Government. As such I want to tell you that constitutional crisis has arisen there. It is a matter pertaining to North East. It is a very sensitive state. We have to control the situation somehow. (*Interruptions*) No such action should be taken by the ruling party or by the Centre which . . . (*Interruptions*).

[English]

MR. SPEAKER : I will call you. Your Member from your Party spoke now. You should take no more time.

Your own motion is going to come up after this. (*Interruptions*)

[Translation]

SHRI RAM VILAS PASWAN : As such we urge upon you to direct the Government to make a statement on the situation in that state and to assure that no such action would be taken by the Government which results in the outbreak of a constitutional crisis and there may not be a instable Government in Purvanchal.

[English]

SHRI PETER G. MARBANIANG (Shillong) : Sir, a few days ago, I spoke in this House about the action of the Governor that took place in Meghalaya. The Governor had directed the Speaker of the Meghalaya Assembly to convene the House on

7th of this month for a vote of confidence in the Council of Ministers. At 10 O'Clock on the 5th of this month, the Congress leaders met the Governor and informed that they had come to know that two MLAs would be sworn in as Ministers and they requested the Governor not to swear them in, because the Speaker had called for a confidence motion on the 7th. At 4.30 PM on the same day, one of the MLAs who was sick in the hospital was forcefully brought to the Governor's residence and both the MLAs were sworn in by the Governor as Ministers and the appointment order was issued by the Chief Minister himself and not by the Governor.

SHRI NIRMAL KANTI CHATTERJEE : It is not illegal.

SHRI PETER G. MARBANIANG : It is illegal and it is not conventional to swear in any MLAs as Ministers when the House was summoned for test of strength.

All this was done by the Janata Dal Government to topple the democratically elected Congress Government in Meghalaya in 1990. I was there. What was given to this House was misinformation. The Governor did not issue the appointment letter to the MLAs to be sworn in as Ministers. That was done by the Chief Minister himself.

SHRI NIRMAL KANTI CHATTERJEE : It is the beginning of the week. We are discussing from 12 Noon. But you are impatient with us. I request you to bear with us.

MR. SPEAKER : Time is not there. Don't give long lectures. Already one

hour and fifteen minutes have been spent on subjects which are not in the List.

SHRI NIRMAL KANTI CHATTERJEE : The democratic fabric and the integrity of India is at stake. The first was in Tamil Nadu. Then it is Meghalaya. What is happening? Can you imagine yourself as the Leader of the House? This is happening in a part of the country and that part of the country is feeling alienated again and again. If the Parliament at Delhi cannot pay attention to that, if we cannot send any message, then it will not only mean a crumbling down of the parliamentary fabric but it will also mean secession and disintegration of the country.

I do not want the Governments to be toppled or not to be toppled. We did not ask for it in Tamil Nadu/ The Congress-I is responsible for this development in Meghalaya. Is it not threat to the parliamentary democracy of the country? We, therefore, make this request in this House to that party. Let them restrain their people there.

MR. SPEAKER : Please be brief.

SHRI PETER G. MARBANIANG : The Congress party also has a right to form a Government in the North Eastern region. This right of forming the Government does not rest only with the non-Congress parties.

SHRI NIRMAL KANTI CHATTERJEE : Let them not be responsible to be accused by future generations that they were responsible for the disintegration of the country and secession of the North-Eastern States from the country as a whole. It is

this kind of responsibility that they must undertake and every section of the people should tell them to do that.

If they do not do that, then issue a joint appeal under your leadership to all legislators that it is unwise that a leader of the House should remain the Speaker of the Legislature. Let us make this appeal to all the legislators of the country. We can do this much at least. We owe this much to the country as the Central Legislature.

[*Translation*]

SHRI RAJNATH SONKAR SHASTRI : Mr. Speaker, Sir, I want to bring a case of scandal to your notice and to the notice of this House. (*Interruptions*). Four times I stood to raise this issue but I was not given a chance to speak. (*Interruptions*) The Industrial Finance Corporation of India is indulging in gross irregularities in the matter of distribution of loans worth crores of rupees. Violating the rules, a sum of rupees ninteen crore fifty five lakh has been given to the Reliance Industries and the interest has been waived in order to give them benefit. Besides this, I want to inform you that Samrat bicycle company has been given crores of rupees as foreign exchange by the Industrial Finance Corporation of India. Not only this, there is one Ansal Company—a sum of several hundred crore rupees was outstanding against this company along with a sum of rupees seventy seven lakh as interest but the said amount has also been waived.

MR. SPEAKER : You will have to take the responsibility of whatever you are saying.

SHRI RAJNATH SONKAR SHASTRI : Yes, Sir, we have proof of everything.

MR. SPEAKER : No, there is difference between having proofs and taking responsibility.

SHRI RAJNATH SONKAR SHASTRI : There is a Messers Continental Flooring Glass Limited. This company was also given Rupees 71 crore without the permission of I.D.B.I and I.C.I.C.I. Sir, the company had submitted a project involving Rs. 400 crore and the company was given foreign exchange without completing the project. Sir, a statement showing particulars of loan up to March 31, 1990 is given in the Report of the Board of Directors on page 108, para 2.91. It shows the amount of loan as Rs. 153 crore 64 lakh which is totally incorrect. According to Economic Times dated 31st March and many other newspapers this loss is to the tune of Rs. 581.93 crore and not Rs. 153 crore.

Sir, I request that if all these facts published in newspapers are incorrect why does the Chairman of Industrial Development Corporation, who is right now present here, not refute these allegations. These news items have appeared in all the leading newspapers of the country. Why is he not refuting them?

MR. SPEAKER : Please listen, you can raise any issue in this House by saying that it has been published in newspapers but you cannot raise issues simply on that basis.

SHRI RAJNATH SONKAR SHASTRI : That is correct but I had given a notice of privilege to you under

Rule 222. In response to it you replied that nothing could be done. But I request you to issue direction to the Chairman of the Corporation who is present here to conduct an inquiry into this matter. It is a very serious issue. There is lot of bungling. Crores of rupees of the country are being wasted. We should consider this matter in this House. I have already made a submission that the newspapers, which are publishing incorrect stories, be sued. I had given you a notice of privilege and action should be taken on it.

[English]

SHRI BASU DEV ACHARIA : Last week, on this subject, I gave notice.

13.28 hrs.

PAPERS LAID ON THE TABLE

Annual Report of and Review on the Working of the Indian Institute of Management, Bangalore for the Year 1989-90 etc.

[English]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : Sir, I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian institute of management, Bangalore, for the year 1989-90.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-406/91.]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1989-90.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-407/91.]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1989-90.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-408/91.]

Notifications under Juvenile Justice Act, 1986 etc.

[Translation]

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : Sir, with your permission I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 62 of the Juvenile Justice Act, 1986 :—

(i) The Juvenile Justice (Lakshadweep) Rules, 1988 published in Lakshadweep Gazette dated the 28th March, 1988.

(ii) The Juvenile Justice (Daman and Diu) Rules, 1988 published in Notification No. 35-1-87 D&D in Daman and Diu Gazette dated the 28th July, 1988.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library. See No. LT-409/91.]

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for 1991-92.

[Placed in the Library. See No. LT-410/91.]

Annual Report of and Review on the Working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar for the Year 1989-90 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH &

FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA) : Sir, I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1989-90.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library. See No. LT-411/91.]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Tuberculosis Hospital, New Delhi, for the year 1987 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lala Ram Sarup Tuberculosis Hospital, New Delhi, for the year 1987.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in the Library. See No. LT-412/91.]

(5) (i) A copy of the Annual Report (Hindi and English versions) of

the National Institute of Naturopathy, Pune, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Naturopathy, Pune, for the year 1989-90.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in the Library. See No. LT-413/91.]

Employees' Provident Funds (Amendment) Scheme, 1991

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR) : Sir, I beg to lay on the Table a copy of the Employees' Provident Funds (Amendment) Scheme, 1991 (Hindi and English versions) published in Notification No. G.S.R. 343 in Gazette of India dated the 1st June, 1991 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

[Placed in Library. See No. LT-414/91.]

13.30 hrs.

FINANCIAL COMMITTEES—A REVIEW

[English]

SECRETARY-GENERAL : I beg to lay on the Table a copy each of the Hindi and English versions of the "Financial Committees (1990-91)—A Review".

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, would I have to come to the well of the House to make my submission?

MR. SPEAKER: How can we function if each member threatens this way.

[*English*]

There are laws to take strict action. (*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I had met you in your chamber also and told you that the Home Minister was not giving any reply. The Kashmiri migrants were last-charged. No reply is being given in this regard. (*Interruptions*)

MR. SPEAKER: Some action may be taken against you, if you continue to threaten this way.

[*English*]

I can take action against you.

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, where should we go to raise our voice then? (*Interruptions*)

MR. SPEAKER: Khurana ji, no one gets chance to speak more than you. Maximum chances are given to you to speak.

(*Interruptions*)[*English*]

MR. SPEAKER: I can take action against you. This is not correct.

[*Translation*]

You are not the only member desirous of speaking. There are many and I have to take care of all of them.

[*English*]

Please take your seat. I cannot give you time after time.

(*Interruptions*)[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, what about the promise made by the hon. Home Minister. (*Interruptions*)

MR. SPEAKER: No, Khurana ji, do not do like this. You are given much time to speak.

[*English*]

MR. SPEAKER: Now we shall take up Motions for Elections to Committees. Shri Ghulam Nabi Azad to move it.

13.32 hrs.

ELECTION TO COMMITTEES

(i) Committee on Estimates

[*English*]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and

Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1992."

MR. SPEAKER : The question is : "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1992".

The motion was adopted

(ii) Committee on Public Accounts

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to move : "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 1992".

Mr. SPEAKER : The question is : "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for

the term ending on the 30th April, 1992".

The motion was adopted

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to move : "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 30th April, 1992 and do communicate to this House the names of the members so nominated by Rajya Sabha".

MR. SPEAKER : The question is : "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 30th April, 1992 and do communicate to this House the names of the members so nominated by Rajya Sabha".

The motion was adopted

(iii) Committee on Public Undertakings

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to move : "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of